

## REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 31/03/2023 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 32/2023 (WZ), RAJU ALIAS DEVAVAPPA ANNA SHETTY & ORS VS M/S SHRI DUTT INDIA PVT. LTD. & ORS

### 1.0 Background

Grievance in the Original Application No. 32 of 2023 (WZ), titled Raju alias Devavappa Anna Shetty & Ors. Vs M/s Shri Dutt India Pvt. Ltd. & Ors. as per order dated 31/03/2023 of the Hon'ble NGT is about the respondent No.1 industry i.e. M/s Shri Dutt India Pvt. Ltd., Madhavnagar, Tal. Miraj, Dist. Sangli; not maintaining their effluent treatment plant (ETP) because of which the effluent is being discharged outside the industry premises, which joins to Krishna River; resulting into death of large number of fishes.

Hon'ble NGT directed vide order dated 31/03/2023 (copy of Hon'ble NGT order, dated 31/03/2023 is given at **Annexure-1**) and relevant order is reproduced as below:

*“4...We also deem it proper to constitute a Joint Committee comprising of one member each of Central Pollution Control Board (CPCB), Maharashtra Pollution Control Board (MPCB) and Secretary/ Commissioner of Fisheries, State of Maharashtra and the MPCB would be the nodal agency of the said Committee, with a direction that the Committee shall submit a report giving details as to the number of fishes died, what is the reason thereof and whatever deficiencies are noticed as pointed out in the present application. The factual report in this regard as well as action taken report shall be filed within a period of one month...”*

### 2.0 Approach and methodology

In order to comply with the aforesaid Hon'ble NGT order, dated 31/03/2023; the Maharashtra Pollution Control Board (MPCB) vide email dated 25/05/2023 issued the joint committee constitution order dated 23/05/2023. Also, provided the background information and other relevant information to the joint committee for reference & deliberation in the aforesaid matter. Upon receipt of background information and nominee details from the nodal agency i.e. MPCB, the joint committee initially deliberated at MPCB, Regional Office, Sangli for way forward and

compliance of Hon'ble NGT order. It was also deliberated about various allegations mentioned in the original application (OA); incidence of fish kill in Krishna River; and action taken by MPCB against the aforesaid respondent industry & their past compliance status w.r.t. prescribed discharge standards for effluent and discharge of untreated domestic sewage from Sangli municipal corporation area into Krishna River through various natural drains/nalahs.

The following joint committee members were present during the inspection:

- i. Shri Nishchal C., Scientist 'D', CPCB, Regional Directorate, Pune
- ii. Shri J. S. Salunkhe, Regional Officer-MPCB, Kolhapur
- iii. Shri N.S. Awatade, Sub-Regional Officer, MPCB, Sangli
- iv. Ms. Amita Kolekar, Assistant Fishery Development Officer, Department of Fisheries, State of Maharashtra

Also, Shri Rohidas Matkar, Field Officer-MPCB, Sangli was present during the joint committee inspection.

### **3.0 About the industry(s)**

Erstwhile, M/s Vasantdada Shetkari SSK Ltd., was having integrated sugar & distillery industries at S. no. 173/156/167/188, A/P Madhavnagar road, Miraj, Sangli, Maharashtra. It is gathered from MPCB records that the aforesaid industry has entered into a lease agreement with M/s Shri Dutt India Pvt. Ltd., on 04/07/2017 for operation of integrated sugar & distillery industries for a period of ten years. Copy of the said lease agreement dated 04/07/2017 between M/s Vasantdada Shetkari SSK Ltd., and M/s Shri Dutt India Pvt. Ltd., is given at **Annexure-2**. Later during July, 2020 M/s Vasantdada Shetkari SSK Ltd., based on the decisions taken during meeting of their board of directors, had cancelled its lease agreement for operation of distillery industry with M/s Shri Dutt India Pvt. Ltd., Subsequently, the said distillery industry was leased to a new operator i.e. M/s Swapnapurti Sugar Ltd., for operation of its distillery industry for a period of ten years; while retaining its lease agreement for operation of sugar industry with M/s Shri Dutt India Pvt. Ltd., The said new lease agreement w.r.t. change of operator of distillery industry was also communicated vide letter dated 18/02/2021 to MPCB by M/s Vasantdada Shetkari SSK Ltd., Copy of the said letter dated 18/02/2021 is given at **Annexure-3**. Accordingly, MPCB also issued amended CTO vide dated 15/07/2021 to M/s Swapnapurti Sugar Ltd.,

(Operator of M/s Vasantdada Shetkari SSK Ltd.,) w.r.t. change in the name of industry.

Hence, both the sugar & distillery industries are operated by separate managements/entities viz. M/s Shri Dutt India Pvt. Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.), engaged in manufacturing of sugar; hereinafter referred as the 'sugar industry'. Similarly, M/s Swapnapurti Sugar Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.), a molasses based distillery i.e. engaged in manufacturing of rectified spirit; country liquor and ethanol; hereinafter referred as the 'distillery industry'. Both of the aforesaid industries are having separate consent to operate (CTO) issued by MPCB. M/s Shri Dutt India Pvt. Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.) is having CTO for cane crushing capacity of 7,500 TCD. Copy of CTO of sugar unit dated 04/11/2020 along with the details of products i.e. sugar; molasses; bagasse; press mud & its production capacity are given at **Annexure-4**. Similarly, M/s Swapnapurti Sugar Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.) is having CTO for 45 KLPD molasses based distillery. Copy of CTO dated 05/11/2020 & amended CTO dated 15/07/2021 along with details of products i.e. rectified spirit; country liquor; ethanol; CO<sub>2</sub> & its production capacity is given at **Annexure-5**.

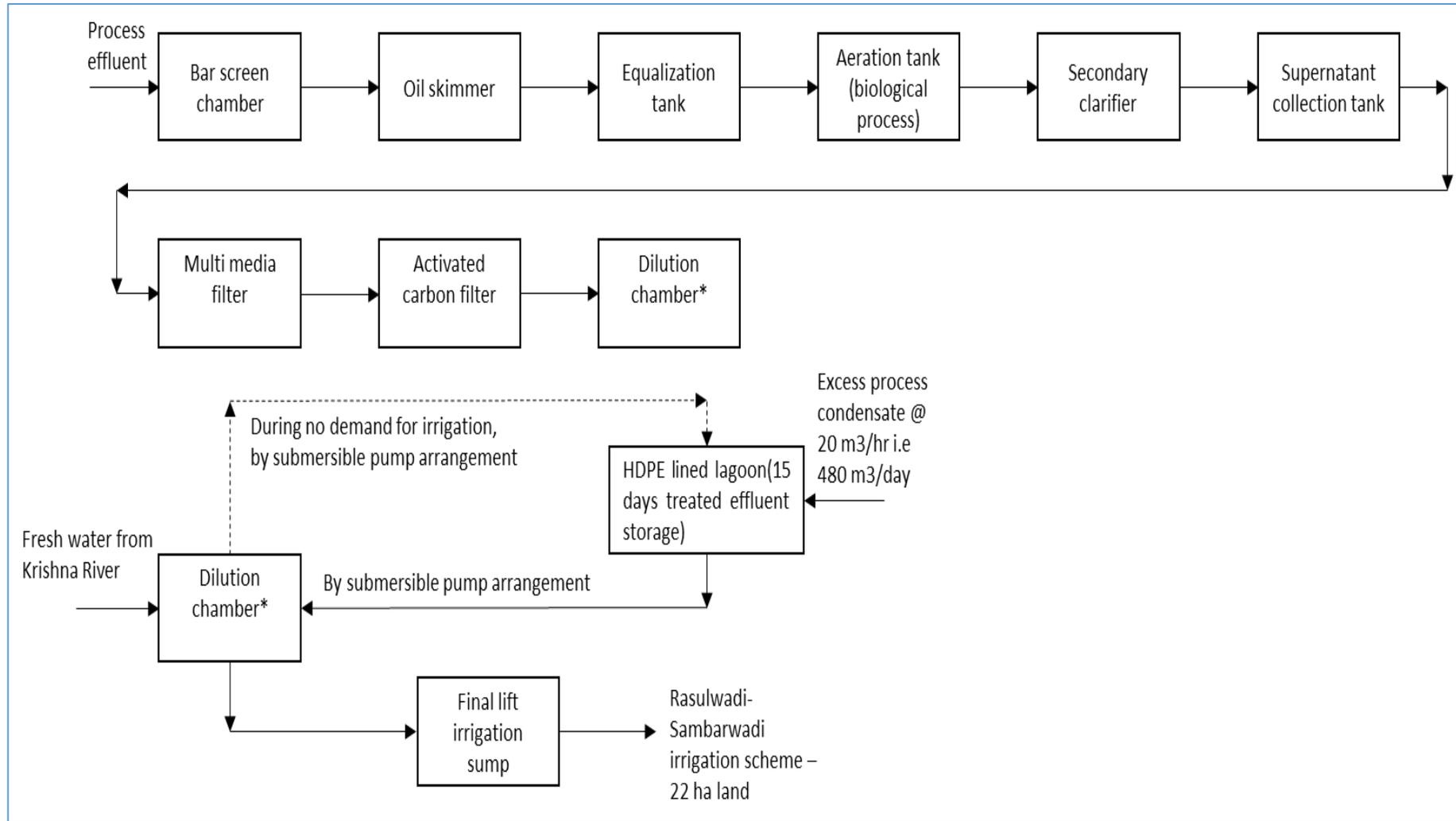
### **3.1 Water and effluent management – sugar industry**

Main source of water for the sugar industry is Krishna River and the industry has obtained permission from Executive Engineer, Sangli Pathabandhare Vibhag, Sangli for withdrawal of water. The industry has provided separate flow meter and energy meter to the intake pipeline of river water. As per the records, the average daily consumption of fresh water during January, 23 to February, 23 is 550 m<sup>3</sup>/day & avg. electricity consumption is 49,742 Kwh; and mainly used for process & utilities i.e. sugar industry boiler feed @ 500 m<sup>3</sup>/day, and domestic purpose @ 50 m<sup>3</sup>/day.

The main sources of effluent generation from process are; mill house section, boiling house section (multiple effect evaporators), vacuum pans, centrifugal section, process condensate contaminated with concentrated juice, ancillary activities (rotary vacuum filter cleaning & gland leakages from pumps, pipelines etc.) and boiler blow-

down streams. The management of process effluent & condensate and blow-down streams from utilities are briefed as follows:

- **Process effluent management:** Effluent generating from mill house section, centrifugal section & boiling house section is collected separately and channelized into ETP for treatment. The industry has provided ETP of reported designed capacity of 900 m<sup>3</sup>/day and the reported effluent generation from the process is about 750 m<sup>3</sup>/day (at full cane crushing capacity). During last crushing season, the industry has utilized average 750 m<sup>3</sup>/day of fresh water and as per flow meter records, the industry has discharged average 450 m<sup>3</sup>/day of treated effluent from ETP to irrigation on 22 ha land (as per bi-lateral agreement with farmers) as per CTO conditions dated 04/11/2020. The various unit operations & processes of ETP are;



**Image: Unit operations & processes of ETP of sugar unit.**

Secondary sludge from clarifier → Sludge holding tank → Sludge drying beds → Dried sludge as soil conditioner.

The treated effluent of ETP is proportionated with fresh water and excess process condensate water in the mixing chamber of ETP and discharged for on land irrigation on 22 ha land (as per bi-lateral agreement: Rasulwadi-Samabrwadi irrigation scheme), as per CTO conditions dated 04/11/2020.

- **Process condensate management:** As informed, excess process condensate from multiple effect evaporators, pan evaporators are collected and cooled in cooling towers. After cooling, the cooled condensate is partially recycled @ 700 m<sup>3</sup>/day to fulfil the cold-water requirement and the remaining excess condensate @ 480 – 500 m<sup>3</sup>/day is discharged for irrigation, after proportionating with fresh water from Krishna River and ETP treated effluent.
- As informed, domestic wastewater generation from the sugar industry and from the residential colony is about 40 m<sup>3</sup>/day and managed through septic tank followed by soak pit and reused for gardening/on land irrigation as per CTO conditions dated 04/11/2020.

### **3.2 Water and effluent management – distillery industry**

Main source of water for the distillery industry is Krishna River and the industry has obtained common permission from Executive Engineer, Sangli Pathabandhare Vibhag, Sangli for withdrawal of water. It is gathered that the industry has provided common flow meter and energy meter to the intake pipeline of river water, later which is being channelized into sugar & distillery.

The main sources of effluent generation from process are spent wash; spent lees and utility streams. Spent wash generation is about 360 m<sup>3</sup>/day (at full production), but during the trial period of production; total spent wash generated is about 2,100 m<sup>3</sup> (i.e. 190 – 200 m<sup>3</sup>/day). The spent wash is managed through re-boiler followed by bio-composting on 7.5 acres, as per CTO conditions dated 05/11/2020.

#### 4.0 About the incidence

The incidence of fish kill at Krishna River had occurred on 10/03/2023, due to the alleged discharge of industrial effluent outside the industry premises of Respondent no. 1 i.e. M/s Shri Dutt India Pvt. Ltd., as mentioned by the applicant in the original application. Upon receipt of information about the incidence of fish kill at Krishna River, MPCB, Sub-Regional Office-Sangli had carried-out inspection of the industry on 10 & 11/03/2023. As per the MPCB report, the incidence of fish kill at Krishna River had occurred due to the discharge of industrial effluent from both the industries i.e. M/s Shri Dutt India Pvt. Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.,) and M/s Swapnapurti Sugar Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.,). Accordingly, MPCB carried-out inspection of aforesaid industries on 10/03/2023 & 11/03/2023. Copy of inspection reports of MPCB dated 10/03/2023 & 11/03/2023 is given at **Annexure-6**. Hence, the joint committee carried-out inspection of aforesaid industries. Accordingly, representatives of M/s Shri Dutt India Pvt. Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.,) and as well as M/s Swapnapurti Sugar Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.,) were accompanied the joint committee during the inspection and provided background information about the respective industry and environmental management system.

Upon detailed survey of the area under reference and also based on the MPCB reports dated 10/03/2023 & 11/03/2023; it was observed that cause of fish kill at Krishna River first aroused from the activity of M/s Swapnapurti Sugar Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.,) – distillery industry followed by M/s Shri Dutt India Pvt. Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.,) – sugar industry. Step by step causes for the incidence of fish kill at Krishna River is outlined below. Also, google image delineating various infrastructure facilities and effluent management of sugar & distillery industries is depicted below.

## Distillery

- Started trial distillery production activities during 22/02/2023 to 05/03/2023.
- As per MPCB records (based on inspection dated 11/03/2023), during the aforesaid trial period of production activities; total rectified spirit produced is about 3.09 lac liters i.e. 309.12 m<sup>3</sup>.
- Total spent wash generated during the aforesaid trial period is about 21 lac liters i.e. 2,100 m<sup>3</sup>.
- Not started bio-composting operations for utilization of spent wash, instead the raw spent wash is being stored in the 5 days raw spent wash storage lagoon.
- Rupture in few of the joints of raw spent wash conveyance pipeline (RCC pipeline) to 5 days raw spent wash storage lagoon, occurred on 01/03/2023.
- Immediately, the industry repaired the ruptured joints of RCC pipeline on the same day i.e. on 01/03/2023.
- Re-started its manufacturing operations w.e.f. 02/03/2023 and later closed all manufacturing operations on 06/03/2023, same was verified & reported by MPCB in its report dated 11/03/2023.

## Sugar

- As a result of rupture in few of the joints of RCC pipeline of distillery industry, the raw spent wash flown into the adjacent natural drain of the sugar industry; which is meant for conveyance of excess condensate water from pan evaporators into 15 days treated effluent storage lagoon no. 2 (unlined lagoon). – The sugar industry is practicing collection of excess condensate water in the 15 days treated effluent storage lagoon and later pumping & proportionating with the treated effluent of ETP in the mixing chamber of ETP along with dilution of fresh water and ultimately discharged for irrigation.
- Treated effluent stored in the 15 days storage lagoon was mixed with the influx of about 21 lac liters i.e. 2,100 m<sup>3</sup> of raw spent wash from the distillery.
- Presently, no direct arrangement has been made for conveyance of treated effluent from 15 days storage lagoon into the irrigation, instead it is being pumped into the dilution chamber of ETP through submersible pump. Later, it is conveyed into lift irrigation sump through underground pipeline by gravity and ultimately discharged for irrigation through pumping (about 14 Km).
- During the aforesaid event i.e. conveyance of mixed effluent streams viz. raw spent wash & process condensate water from the lift irrigation sump into irrigation, the RCC pipeline meant for the same has ruptured (reportedly ruptured) and flown into adjacent natural drain, carrying untreated domestic sewage from the nearby settlements.

## Fish kill at Krishna River

- The natural drain carrying mixed streams of untreated domestic sewage; raw spent wash and process condensate water, joined the Madhavnagar nalah in the d/s location and ultimately Sherin nalah near Sherin nalah pumping station at Vasant Dada Patil Smarakh, Sangli, operated by Sangli-Miraj municipal corporation. The aforesaid nalas are meant for carrying the untreated domestic sewage from the Sangli corporation area.
- Untreated domestic sewage collected at sherin nalah pumping station at Vasant Dada Patil Smarakh, Sangli is partially pumped to oxidation pond at Dhulgaon (oxidised sewage is utilized for irrigation) or discharged into Krishna River through the overflow weir constructed on the sherin nalah at Vasant Dada Patil Smarakh, Sangli.
- On the day of incident i.e. on 10/03/2023, it is gathered that sherin nalah pumping station (meant for partial lifting of the untreated domestic sewage into oxidation pond was non-operational).
- Due to increase in level of the accumulated mixed streams of wastewater from the sherin nalah pumping station (mix of untreated domestic sewage; spent wash & process condensate water) and non-operational pumping system, the said mixed streams overflowed from the sherin nalah weir into River Krishna.
- K.T. weir is constructed across the River Krishna (Sangli K.T. weir), just downstream of the confluence point of sherin nalah into River Krishna. On 10/03/2023, the reported volume of water in the said K.T. weir was 03 lac m<sup>3</sup> against the full capacity of 14.2 lac m<sup>3</sup>.
- Due to less volume of water within the K.T. weir of River Krishna (Sangli K.T. weir) and sudden depletion of dissolved oxygen due to influx of mixed streams of wastewater from the sherin nalah pumping station (i.e. mix of untreated domestic sewage; spent wash & process condensate water from the distillery & sugar), incidence of fish kill had occurred within that particular stretch of K.T. weir of River Krishna (Sangli K.T. weir).



Google image delineating various infrastructure facilities and effluent management of sugar & distillery industries.

**Legend**

- 1 : ETP area of sugar industry
- 2 : Dilution chamber of ETP of sugar industry
- 3 : HDPE lined lagoon-2 i.e. 15 days treated effluent storage lagoon of sugar industry
- 4 : Unlined lagoon-3 of sugar unit (reportedly meant for storage of fresh water & excess process condensate of sugar industry)
- 5 : Unlined lagoon-1 of sugar unit, 4.96 acre (reportedly meant for storage of fresh water & excess process condensate of sugar industry)
- 6 : Lift irrigation sump of sugar industry (treated effluent storage sump), for discharge into irrigation on 22 ha land (Rasulwadi-Sambarwadi irrigation scheme)
- a : Lined bio-compost yard (7.5 acre) of distillery industry
- B : Unlined lagoon-1 of distillery industry
- c : Unlined lagoon-2 of distillery industry
- d : 5 days lined spent wash storage lagoon of distillery industry
- e : 30 days lined spent wash storage lagoon of distillery industry

**5.0 Observations and findings**

This report is outcome containing factual and action taken report of the said joint committee based on the preliminary information received from MPCB, followed by inspection of industries and information submitted by industries through MPCB and subsequent discussions of the joint committee. The observations & findings of the joint committee are as follows.

- i. As per the Form R.T. 8 (C) i.e. the final manufacturing report for the crushing season 2022-23 (Central Excise Rule 83) submitted by the sugar industry to the Commissioner of Sugar, Pune (Sangli Division); cane crushing for the season 2022-23 was started w.e.f. 28/10/2022 and end date of cane crushing was 14/03/2023 (total no. of days of operation is 141). Total cane crushed and production details during the aforesaid cane crushing season are depicted below.

S. no.	Particulars	Quantity, MT
1.	Cane crushed	10,19,966 (7,233 TCD)
2.	Sugar	1,17,109 (24,916 MT/M)
3.	Press mud	21,142.865
4.	Molasses	45,175
5.	Bagasse	2,88,583
6.	Electricity	2,07,08,560 Kwh

- ii. The sugar industry has provided additional 02 no. of unlined storage lagoons (lagoon-1 & 3), as informed by the sugar industry; erstwhile (prior to the incident of fish kill at Krishna River) which was used for storage of fresh water

- & also process condensate water. However, during the joint committee inspection; the aforesaid lagoons were found to be empty and scrapping & levelling activities were in progress.
- iii. The sugar industry is not utilizing its 15 days treated effluent storage lagoon i.e. HDPE lined lagoon-2 for storage of treated effluent from ETP (meant for storage of ETP treated effluent during no demand for irrigation). Instead, excess process condensate @ 20 m<sup>3</sup>/hr i.e. 480 m<sup>3</sup>/day is being channelized into the existing 15 days treated effluent storage lagoon and later pumping the same into the dilution chamber of ETP. Further, the aforesaid stream is proportionated with ETP treated effluent & fresh water from Krishna River; and ultimately discharged into irrigation (Rasulwadi-Sambarwadi irrigation scheme – 22 ha land) through the lift irrigation sump, as per bi-lateral agreement with farmers. Presently, i.e. during non-crushing season, the sugar industry is discharging its process condensate water, stored during previous crushing season & fresh water from River Krishna for the said irrigation scheme, as there is no generation of treated effluent from ETP due to end of cane crushing season.
- iv. MPCB had carried out sampling of final treated effluent from ETP of sugar industry during the last crushing season (2022-23) during their routine inspection and also collected effluent sample on the day of incidence i.e. on 10/03/2023 from the final lift irrigation sump of sugar industry, meant for discharge into irrigation, which later flown into adjacent natural drain (due to rupture of RCC pipeline meant for conveyance of treated effluent into irrigation: Rasulwadi-Sambarwadi irrigation scheme) and River Krishna through Madhavnagar nalah & later confluences with Sherin nalah (both the nalahs carries untreated domestic sewage from Sangli municipal corporation limits). The analysis results of the same is given in the below Table.

**Table: Analysis results of treated effluent sample from ETP and lift irrigation sump.**

Parameters	Date of sampling & location		Prescribed standards as per CTO
	18/02/2023, ETP outlet	10/03/2023, Lift irrigation sump	
pH	4.8	5	5.5-9.0

BOD	440	1400	<b>100</b>
COD	1619.2	6720	<b>250</b>
SS	178	154	<b>100</b>
TDS	1068	2208	<b>2100</b>
Chloride	204.74	142.71	<b>600</b>
Sulphates	38.43	153.65	<b>1000</b>
O&G	7.4	10.4	<b>10</b>

**Note: Concentration of all parameters is expressed in mg/l, except pH.**

It is observed that the concentration of all the monitored parameters from the final outlet of ETP are found to be exceeding the MPCB prescribed discharge norms for irrigation, except chloride; sulphate; TDS and O&G i.e. pH: 4.8 (not in the range of 5.5 – 9); BOD: 440 mg/l > 100 mg/l; COD: 1,619.2 mg/l > 250 mg/l; and SS: 178 mg/l > 100 mg/l respectively. Similarly, on the day of incidence of fish kill at Krishna River; the concentration of monitored parameters from the lift irrigation sump reveals that pH: 5 (not in range of 5.5 – 9); BOD: 1,400 mg/l > 100 mg/l; COD: 6,720 mg/l > 250 mg/l; SS: 154 mg/l > 100 mg/l; TDS: 2,208 mg/l > 2,100 mg/l and O&G: 10.4 mg/l > 10 mg/l respectively.

- v. Also, MPCB had carried-out sampling of natural drain (leading towards Madhavnagar nalah); Sherin nalah and Krishna River at various locations on the day of incidence of fish kill at Krishna River. The analysis results of the same are given in the below Tables.

**Table: Analysis results of natural drain samples**

Parameters	Date of sampling & location		
	10/03/2023, Natural drain at Karnala road, d/s of discharge from sugar & distillery industries	10/03/2023, Madhavnagar nalah at Jakat naka	10/03/2023, Sherin nalah
pH	7.2	5.6	7.1
BOD	850	1,200	160
COD	2771.2	5,648	568.8
SS	168	187	116
TDS	2210	2,014	1,260
Chloride	270.42	260.92	258.42
Sulphates	113.48	138.1	79.92
O&G	4.2	8.4	BDL

**Note: Concentration of all parameters is expressed in mg/l, except pH.**

Table: Analysis results of water samples of Krishna River

Parameters	Date of sampling & location	
	10/03/2023, Confluence point of sherin nalah into Krishna River	10/03/2023, Krishna River at Ankali bridge
pH	7.8	7.6
DO	4.4	2
BOD	3.8	12
COD	40	69.6
SS	16	17
TDS	401	533
Chloride	36.89	55.68
Sulphates	32.84	56.3
NO <sub>3</sub> -N	6.7	0.11

Note: Concentration of all parameters is expressed in mg/l, except pH.

- vi. As per MPCB records (based on the inspection carried-out on 11/03/2023), total quantity of rectified spirit produced during the trial period w.e.f. 22/02/2023 to 05/03/2023 is about 3.09 lac liters i.e. 319.12 m<sup>3</sup> and total spent wash generation is about 21 lac liters i.e. 2,100 m<sup>3</sup>.
- vii. The distillery industry has provided 02 no. of unlined lagoons near the bio-compost yard. It is observed that the said unlined lagoons were filled with spent wash (apparently). The joint committee collected grab samples from the said unlined lagoons and submitted to MPCB Regional Office at Chiplun for analysis of various criteria parameters viz. pH; BOD; COD; SS; TDS; Chloride and Sulphate. The analysis results of the same are given in the below Tables.

Table: Analysis results of samples collected from unlined lagoons of distillery industry

Parameters	Date of sampling & location	
	29/05/2023, unlined lagoon-1	29/05/2023, unlined lagoon-2
pH	8.5	9.1
BOD	10,000	2,200
COD	40,920	7,224
SS	420	264
TDS	70,216	15,122
Chloride	27,541.46	4,853.49
Sulphates	1,453	3,044
O&G	BDL	20

Note: Concentration of all parameters is expressed in mg/l, except pH.

viii. As per the information provided by MPCB, there are three corporations/municipal councils are located in the Sangli, which are Sangli-Miraj Kupwad Municipal Corporation, Islampur Municipal Council and Astha Municipal Council. Details of domestic sewage generation and its treatment including disposal status is depicted in the below Table.

**Table: Details of domestic sewage generation and its treatment including disposal status by Sangli Municipal Corporation.**

Name of corporation/council	Area(s) within the corporation/council	Quantity of sewage, MLD	Type of treatment	Mode of discharge
Sangli-Miraj Kupwad Municipal Corporation	Hanuman Nagar	23.5	STP comprises of primary, secondary treatment & chlorination. STP is located at Hanuman Nagar, Sangli	Treated sewage @ 50% is reused for gardening & ancillary activities within municipal corporation area. Remaining treated sewage is discharged into Krishna River through Bhope nalah
	Other areas of corporation & extended municipal corporation of Sangli	27	Initially untreated sewage is collected at sherin nalah pumping station at Vasant Dada Patil Smarakh, Sangli & later partially (app. 20 MLD) is pumped to oxidation pond at Dhulgaon & rest is directly discharged into Krishna River	Oxidised sewage @ 20 MLD from Dhulgaon is discharged for irrigation and rest 7 MLD of untreated sewage from sherin nalah pumping station is directly discharged into Krishna River
	Miraj Bedag Road	22.5	About 9 MLD is channelized to oxidation pond at Bedag Gaon and rest is directly discharged into Krishna River	Oxidised sewage @ 9 MLD is discharged for irrigation and rest 13.5 MLD of untreated sewage is directly discharged into Krishna River through Miraj nalah
Islampur Municipal Council	Islampur	12	No treatment system	Untreated domestic sewage is directly discharged into Krishna River through Mayakka Mandir nalah.
Astha Municipal Council	Astha	03	No treatment system	Untreated domestic sewage is directly discharged into Krishna River through natural drain.

- ix. As per the information provided by MPCB, various actions have been taken by MPCB against industries and corporation during 2023 by means of issuing directions under the provisions of Water Act, 1974 and Air Act, 1981 for the various reported violations and non-compliances w.r.t. discharge of effluent more than the prescribed standards; illegal discharge of untreated/partially treated effluent into nearby natural drains, and discharge of untreated sewage from the Sangli corporation limits, which ultimately confluences with Krishna River. Details of directions issued under the provisions of the Water Act, 1974 and Air Act, 1981 and reported violations/non-compliances is depicted in the below Table. Copy of various directions issued by MPCB is given at **Annexure-7.**

**Table: Compiled list of directions issued by MPCB to sugar & distillery industries and corporation for the reported violations/non-compliances.**

<b>S. no.</b>	<b>Name of the industry</b>	<b>Reported violations/non-compliances</b>	<b>Nature of action taken</b>
1.	M/s Shri Dutt India Pvt. Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.), S. no. 173/156/167/188, A/P Madhavnagar road, Miraj, Sangli, Maharashtra	Failure to operate & maintain ETP; discharge of untreated/partially treated effluent into Krishna River on 09/03/2023	Proposed directions u/s 33A of the Water (P & CP) Act, 1974, dated 10/03/2023 followed by closure directions u/s 33A of the Water (P & CP) Act, 1974, dated 13/03/2023
2.	M/s Swapnapurti Sugar Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.), S. no. 173/156/167/188, A/P Madhavnagar road, Miraj, Sangli, Maharashtra	Leakage from raw spent wash pipeline & subsequent combined discharge from sugar & distillery industries into Krishna River through adjacent nalah(s) and non-compliances of CREP conditions.	Proposed directions u/s 33A of the Water (P & CP) Act, 1974, dated 11/03/2023 followed by closure directions u/s 33A of the Water (P & CP) Act, 1974, dated 12/03/2023
3.	Sangli Miraj and Kupwad City Muniicpal Corporation, Sangli	Not providing full-fledged STP for treatment of sewage for sangliwadi nalah & sherin nalah. Discharge of untreated sewage into Krishna River	Proposed directions u/s 33 A of the Water (P & CP) Act, 1974, dated 10/03/2023

## 6.0 Conclusions

- i. The industries primarily involved in the incidence of death of fish kill at Krishna River are M/s Swapnapurti Sugar Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.), a molasses based distillery i.e. engaged in manufacturing of rectified spirit; country liquor & ethanol and M/s Shri Dutt India Pvt. Ltd., (Operator of M/s Vasantdada Shetkari SSK Ltd.), engaged in manufacturing of sugar. Both the aforesaid industries are operated by separate management/entities, situated within the same plot & having same survey nos., but separate CTO issued by MPCB. During the joint committee inspection both of the sugar & distillery industries are not in operation i.e. sugar industry due to non-crushing season and distillery industry due to self-closure, after the incidence of pipeline breakage.

**[Please refer section 3.0, as above]**

- ii. The distillery industry started its trial production activities w.e.f. 22/02/2023 and continued up to 05/03/2023. During the said trial period, total rectified spirit production was 3.09 lac liters i.e. 309.12 m<sup>3</sup> and total spent wash (effluent) generation was 21 lac liters i.e. 2,100 m<sup>3</sup>. On 01/03/2023, reportedly rupture had occurred in few of the joints of raw spent wash conveyance pipeline (RCC pipeline) leading to 5 days raw spent wash storage lagoon. Reportedly, rectified on the same day and later the distillery activities were completely stopped on 06/03/2023. As per the CTO dated 05/11/2020, the distillery industry has been stipulated to utilize the raw spent wash through re-boiler followed by bio-composting. It is observed that the distillery industry as on date of incidence has not made preparation for utilization of generated spent wash through bio-composting.

As a result of rupture in spent wash conveyance pipeline, about 21 lac liters i.e. 2,100 m<sup>3</sup> of raw spent wash flown into adjacent drain of the sugar industry; which is meant for conveyance of excess process condensate water into 15 days treated effluent storage lagoon no. 2 (unlined lagoon), which already had about 10,000 m<sup>3</sup> of excess process condensate water & treated effluent from ETP of sugar industry. Later during 09/03/2023, the sugar industry started pumping the said mixed effluent streams into final lift irrigation sump through

mixing chamber of ETP for discharge into on land irrigation (Rasulwadi-Sambarwadi irrigation scheme – 22 ha land). During the aforesaid event i.e. conveyance of mixed effluent streams (viz. raw spent wash & process condensate water) from the lift irrigation sump into irrigation, the RCC pipeline meant for the same has ruptured (reportedly ruptured) and flown into adjacent natural drain, carrying untreated domestic sewage from the nearby settlements, which further confluences with Madhavnagar nalah & later Sherin nalah and ultimately confluences with Krishna River.

**[Please refer section 4.0, as above]**

- iii. As per the monitoring carried-out by MPCB on the day of incidence, the said effluent stream from final lift irrigation sump of the sugar industry was having concentration of pH: 5; SS: 154 mg/l; TDS: 2,208 mg/l; BOD: 1,400 mg/l and COD: 6,720 mg/l respectively. The mixed streams of wastewater (raw spent wash, process condensate water & untreated domestic sewage) at natural drain i.e. downstream location of sugar & distillery industry was having concentration of pH: 5.6; SS: 187 mg/l; TDS: 2,014 mg/l; BOD: 1,200 mg/l and COD: 5,648 mg/l respectively. Similarly, the mixed streams of wastewater (raw spent wash, process condensate water & untreated domestic sewage) at sherin nalah pumping station, before confluencing with Krishna River was having the concentration of pH: 7.1; SS: 160 mg/l; TDS: 1,260 mg/l; BOD: 160 mg/l and COD: 568.8 mg/l respectively. Based on the aforesaid monitoring results, the concentration of BOD was 46; 40 & 5.3 times more than the prescribed discharge standards. Similarly, the concentration of COD was 27; 22.5 & 2.3 times more than the prescribed discharge standards.

**[Please refer s. no. iv of section 5.0, as above]**

- iv. The said mixed streams of wastewater about 0.391 lac m<sup>3</sup> (raw spent wash, process condensate water & untreated domestic sewage) from sherin nalah pumping station have flown into K. T. weir (Sangli K.T. weir) of Krishna River. As per Irrigation Dept., records, the reported volume of fresh water in K.T. weir (Sangli K.T. weir) of Krishna River on the day of incidence was 03 lac m<sup>3</sup> against the full capacity of 14.2 lac m<sup>3</sup>. As a result, due to influx of about 0.391 lac m<sup>3</sup> of mixed streams (raw spent wash, process condensate water &

untreated domestic sewage) into K.T. weir (Sangli K.T. weir) of Krishna River, which had less volume of water i.e. about 03 lac m<sup>3</sup> against the full capacity of 14.2 lac m<sup>3</sup> within the K.T. weir of Krishna River (Sangli K.T. weir); sudden depletion of dissolved oxygen might have occurred and resulted in incidence of fish kill within that particular stretch of K.T. weir of Krishna River (Sangli K.T. weir). As per the monitoring carried-out by MPCB on the day of incidence, the said stretch of K.T. weir of Krishna River (Sangli K.T. weir) was having concentration of pH: 7.6; Dissolved oxygen: 2 mg/l; BOD: 12 mg/l and COD: 69.6 mg/l respectively. The reported concentration of dissolved oxygen at the aforesaid location was 2 mg/l which was less than desired level of min. 4 mg/l or more; for propagation of wildlife & fisheries.

[Please refer s. no. v of section 5.0, as above]

- v. As per the report of Office of Assistant Commissioner Fisheries (Technical) Sangli vide dated 10/03/2023, it is gathered that various species of fishes were died & floating on the bank of Krishna River near Anklali bridge. The said report doesn't mention about the quantity of fishes died due to alleged discharge of wastewater. Further, the said report mentions that based on the preliminary examination of the dead fish by the team of experts, red spots were found on the body of the fish and no parasites were found and also no parasites were found in the gills of the fish. The said report also mentions that if there is a sudden change in the temperature of the water, the amount of oxygen may decrease and the fish may die. This change in temperature can occur if something is mixed with the water (eg. sewage polluted water, chemically mixed water etc.). Copy of the report of Office of Assistant Commissioner Fisheries (Technical) Sangli vide dated 10/03/2023 is given at **Annexure-8**.
- vi. It is inferred that total sewage generation from Sangli Municipal Corporation (consisting of three corporations/councils viz. Sangli-Miraj Kupwad Municipal Corporation, Islampur municipal council & Astha municipal council) is 88 MLD. Out of 88 MLD, only 23.5 MLD of sewage is being treated at STP at Hanuman Nagar, Sangli.

Out of 27 MLD of sewage generation from other areas of corporation & extended Municipal Corporation of Sangli, about 20 MLD of sewage is being channelized to the oxidation pond at Dhulgaon. Oxidised sewage of about 20 MLD is either discharged for irrigation or discharged into Krishna River through natural drain(s) and rest 07 MLD of untreated sewage is directly discharged from sherin nalah pumping station into River Krishna. However, as per the information provided by MPCB; most of the time pumping station at sherin nalah is observed to be non-operational. As a result, untreated sewage of about 27 MLD from sherin nalah pumping station is being directly discharged into Krishna River through sherin nalah at Vasant Dada Patil Smarakh, Sangli.

Out of 22.5 MLD of sewage generation from Miraj Bedag Road, about 9 MLD of sewage is being channelized to oxidation pond at Bedag Gaon. Oxidised sewage of about 9 MLD is discharged for irrigation and rest 13.5 MLD of untreated sewage is directly discharged into Krishna River through Miraj nalah. As informed by MPCB, presently commissioning works of new STP at Miraj Bedag is almost completed and yet to made operational.

No treatment system is provided for treatment of 12 MLD of sewage from Islampur Municipal Council & 03 MLD of sewage from Astha Municipal Council. The untreated sewage of 15 MLD from the aforesaid municipal councils is directly discharged into Krishna River through Mayakka Mandir nalah and natural drain.

**[Please refer s. no. viii of section 5.0, as above]**

- vii. The distillery industry provided lined bio-compost yard of 7.5 acre for utilization of raw spent wash, as per conditions stipulated in the CTO dated 05/11/2020. The joint committee observed from the CTOs issued by MPCB to various distillery industries that management of spent wash has been stipulated by imposing condition of treatment either through bio-digester followed by bio-composting or bio-digester followed by MEE followed by bio-composting or bio-digester followed by MEE followed by incineration. Whereas, in the present case; treatment of spent wash is stipulated is through

re-boiler followed by bio-composting. However, it is worth to mention that the re-boiler is an integral part of the distillation column but not a separate treatment process for treatment/volume reduction of spent wash.

- viii. The sugar industry has not provided treatment system for management of excess process condensate water and it is also not stipulated in the CTO of sugar industry dated 04/11/2020. The joint committee observed from the CTOs issued by MPCB to various sugar industries that management of process condensate water has been stipulated by imposing condition of installation of condensate polishing unit for treatment of excess process condensate water. Further, it is observed that the sugar industry is proportionating its treated effluent f ETP with fresh water from Krishna River & excess process condensate water and ultimately discharging into irrigation, such condition is not stipulated in the CTO dated 04/11/2020 issued by MPCB and it is non-compliance of the said CTO conditions. Some of the photographs taken during the joint committee inspection are given at **Annexure-9**.

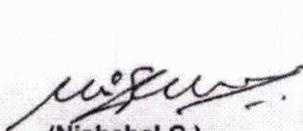
## 7.0 Recommendations

In view of the above:

- i. MPCB may amend the CTO of the distillery industry, dated 05/11/2020 w.r.t. conditions stipulated in s. no. 4 of the CTO dated 05/11/2020 i.e. conditions under the Water (Prevention and Control of Pollution) Act, 1974 for discharge of effluent – to impose applicable treatment system to the distillery industry for management of spent wash in line with treatment system being imposed for rest of the molasses based distilleries in Maharashtra.
- ii. MPCB may amend the CTO of the sugar industry, dated 04/11/2020 w.r.t. conditions stipulated in s. no. 4 of the CTO dated 04/11/2020 i.e. conditions under the Water (Prevention and Control of Pollution) Act, 1974 for discharge of effluent – to impose applicable treatment system to the sugar industry for management of process condensate water in line with treatment system being imposed for rest of sugar industries in Maharashtra.

- iii. MPCB may ensure implementation of point no. i & ii, as above; till that time, MPCB may not permit the operation of both sugar & distillery industries during next season in 2023-24. Also, MPCB shall complete compliance verification of aforesaid industries w.r.t. closure directions issued u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 & 31A of the Air (Prevention and Control of Pollution) Act, 1981 (as given at **Annexure-7**), before considering for revocation of the said closure directions.
- iv. MPCB may carry out regular surveillance inspection of industries situated along the Krishna River especially sugar & distilleries at least on monthly basis ensuring that there is no discharge of the effluent from these industries to the natural drains and to the Krishna River.
- v. The joint committee opined that 100% treatment of sewage may be ensured as directed by the Principal Bench of Hon'ble Tribunal vide order dated 28/08/2019 in O.A. No. 593/2017, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors.
- vi. Natural drains used as sewage canals should be stopped immediately and restoration should be carried out.
- vii. Till such time where laying of sewerage network and its connectivity to STP is not yet started, in-situ bioremediation and/or phytoremediation or any other remediation measures for treatment of sewage at natural drains may be implemented as a primary treatment measures.
- viii. Sangli Municipal Corporation should submit a time bound action plan along with budgetary provisions for setting up of full-fledged STPs including laying of sewerage network & its connectivity to such STPs in the corporations/councils viz. Sangli-Miraj Kupwad Municipal Corporation, Islampur municipal council & Astha municipal council. Also, Sangli Municipal Corporation may ensure implementation of its action plan expeditiously and regularly monitor the same ensuring that untreated sewage is not discharged into the natural drains and to the Krishna River.

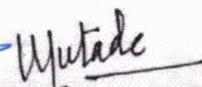
- ix. K.T. weirs constructed across the Krishna River, obstructs the minimum e-flow of the river. Hence, in order to ensure adequate dissolved oxygen and flow, Irrigation Dept., to regulate the flow so as to maintain minimum e-flow in the Krishna River.



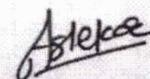
(Nishchal C.)  
Scientist 'D'  
CPCB, RD-Pune



(J.S. Salunkhe)  
Regional Officer-  
MPCB, Kolhapur



(N.S. Awatade)  
Sub-Regional Officer  
MPCB, Sangli



(Amita Kolekar),  
Assistant Fishery  
Development  
Officer, Department  
of Fisheries

\*\*\*\*\*

Item No.5

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

**ORIGINAL APPLICATION NO.32 OF 2023 (WZ)**

Raju alias Devavappa Anna Shetty &amp; Ors. .... Applicants

Versus

M/s Shri Dutt India Pvt. Ltd. &amp; Ors. .... Respondents

Date of Hearing : 31.03.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Asim Sarode, Advocate

**ORDER**

1. This application has been filed seeking closure of respondent No.1 – industry M/s Shri Dutt India Pvt. Ltd., which is said to be leading sugar manufacturer, situated in Madhavnagar, Taluka Miraj, District Sangli. According to the applicants, it is not maintaining the effluent treatment plant round the clock because of which the effluent is coming out and flows to river Krishna, as a result of which large number of fishes are dying. Our attention is drawn to the fact that respondent No. 2 – MPCB issued notice to respondent No. 1 – M/s Shri Dutt India Pvt. Ltd. and respondent No.3 – Sangli-Miraj-Kupwad Municipal Corporation under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 with respect to the visit of the Board officials regarding investigation of fish dying, enumerating in that notice the reasons of effluent coming out of the said industry and several other factors.

2. Our attention is also drawn by the learned counsel for the applicants to the notice dated 10.03.2023 issued by respondent No.2 – MPCB to respondent No.1 under Section 33A of the Water (Prevention &

Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 to show cause as to why the industry should not be directed to be closed. We find that these notices are issued to respondent Nos.1 and 3 giving them seven days' time to submit their reply and the present application appears to have been filed even before expiry of the said period.

3. However, we find that substantial question with regard to adverse impact to the environment is made out. Hence we admit this application and direct the Registry to issue notice to the respondents, returnable within four weeks.

4. We also deem it proper to constitute a Joint Committee comprising of one member each of Central Pollution Control Board (CPCB), Maharashtra Pollution Control Board (MPCB) and Secretary/Commissioner of Fisheries, State of Maharashtra and the MPCB would be the nodal agency of the said Committee, with a direction that the Committee shall submit a report giving details as to the number of fishes died, what is the reason thereof and whatever deficiencies are noticed as pointed out in the present application. The factual report in this regard as well as action taken report shall be filed within a period of one month.

5. The applicants are directed to provide copies of the Original Application and annexures thereto for being served to the respondents, within a week.

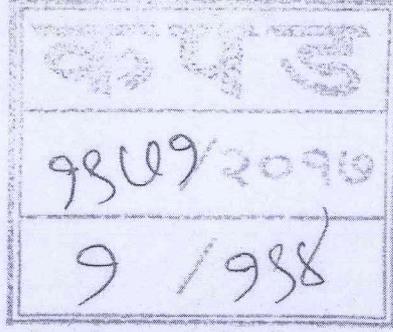
6. The applicants are also directed to take necessary steps for service upon the respondents by both ways and also through available e-mail.

7. Put up this matter on 30.05.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

March 31, 2023  
O.A.NO.32/2023 (WZ)



**The Sangli District Central Co-Operative Bank Ltd.**

Head Office Padmabhooshan Vasantdada Patil Marg

Karmaveer Bhaurao Patil Chowk, Sangli-416416

EPABX:0233-2324641 to 2324645 FAXNo: 0233 2322107

Email: [sanglidcc@gmail.com](mailto:sanglidcc@gmail.com)

Web: [www.sanglidccb.com](http://www.sanglidccb.com)

**LEASE AGREEMENT by & BETWEEN**

**1) THE SANGLI DISTRICT CENTRAL CO-OPERATIVE BANK LTD., SANGLI**

**AND**

**2) SHRI DUTT INDIA PVT.LTD.,**

**MUMBAI 400 021**

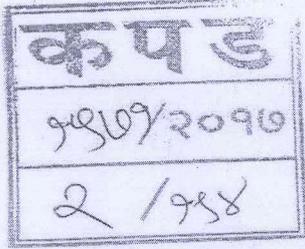
**AND**

**3) VASANTDADA SHETKARI SAHAKARI SAKHAR KHARKHANA  
LIMITED, SANGLI Tal: MIRAJ Dist: SANGLI**

**FOR THE PERIOD OF 10 YEARS**

**FROM CRUSHING SEASON 2017-18 TO 2026-27**





### LEASE AGREEMENT

THIS LEASE DEED executed at **SANGLI, TALUKA MIRAJ, DISTRICT SANGLI**. On this 14<sup>th</sup> Day of the Month of JULY of the Year 2017.

The valuation for the subject matter of this Lease deed i.e. lands together with building and structures described in schedule "A1" and the plant and machinery in Schedule "B1" and furniture fixture in Schedule 'C1' described at the foot of this deed, is amounting to Rs. 132.54 crores for the purposes of payment of stamp duty.

THIS LEASE AGREEMENT IS EXECUTED BETWEEN

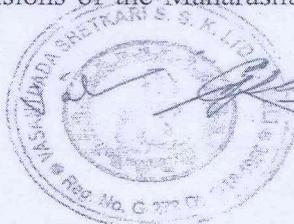
**THE SANGLI DISTRICT CENTRAL CO-OPERATIVE BANK LTD., SANGLI** registered under Bombay Co-operative societies Act 1925 (Bombay Act No.VII of 1925) under No. 19169 dt. 28<sup>th</sup> March 1927, a Co-operative Society registered under the provisions of the Maharashtra State Co-operative Societies Act 1960, and rules their under and having its registered office at, "Padmabhooshan Vasantdada Patil Marg, Karmaveer Bhaurao Patil chowk, Sangli-416416" Represented through Authorized Officer under SARFAESI ACT 2002 and Authorized Signatory Shri.Mansing Bhimrao Patil. Age-50 Years General Manager (Admin.Banking) Sangli DCC Bank Ltd., Sangli (Hereinafter referred to as "Lessor") (which expression shall unless it be repugnant to the context or meaning there of to mean and include its successors and assigns) of the First Part.

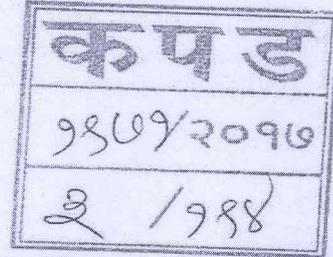
AND

**SHRIDUTT INDIA PVTLTD, A PRIVATE LIMITED** Company registered under the Companies Act, 1956 having CIN: U51909WB2012PTC184651 it registered Office at Room no. 163, Old China Bazar street, Kolkata 700 001 and administrative office at First Floor "Arcadia"195 Nariman Point Mumbai 400021, Represented by Priti Premji Ruparel Age-50 Years, Director (hereinafter called "Lessee") (which expression shall unless it be repugnant to the contest or meaning thereof be deemed and mean to include successors and assigns) of the Second Part;

AND

**VASANTDADA SHETKARI SAHAKARI SAKHAR KHARKHANA LIMITED, SANGLI, Tal:MIRAJ, Dist:SANGLI 416 416** a Co-operative Society registered under the provisions of the Maharashtra State Co-operative Societies Act





1960, and rules their under and having its registered office at :Sangli(Sangli-Madhavnagar Road) Tal-Miraj Dist: Sangli, Maharashtra. through its authorized signatories, Shri.Vishal Prakashrao Patil Age- 36 Years, Chairman and Shri. Sanjay Sadashiv Patil Age-50 Years, Managing Director (hereinafter called "Borrower") (which expression shall unless it be repugnant to the context or meaning there of be deemed and mean to include its successors and assigns) of the Third Part;

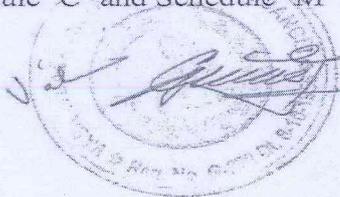
The Lessor, The Borrower and the Lessee are hereinafter referred individually called as a "Party" and collectively as the "Parties".

WHEREAS The Lessor, **THE SANGLI DISTRICT CENTRAL CO-OPERATIVE BANK LTD., SANGLI**, in furtherance of various Loan agreements, mortgage and hypothecation agreement entered into by and between the Lessor and borrower , has financed and disbursed various loans and credit facilities to Borrower viz. the said **VASANTDADA SHETKARI SAHAKARI SAKHAR KHARKHANA LIMITED,SANGLI**, Tal:Miraj Dist: Sangli, Maharashtra against security of movable as well as immovable properties as mentioned in SCHEDULE A and SCHEDULE B of the present deed.

AND WHEREAS in addition to the mortgage/charge over THE MOVABLE AND IMMOVABLE PROPERTIES described in Schedule 'A' and 'B' hereunder, THE BORROWER has also created charge, hypothecation, lien and encumbrances on the furniture, fixtures, machinery, equipment, installation, movables, Sugar stock and store, plant and machinery, which are enlisted and described in the SCHEDULE 'C' which is enclosed herewith the deed kept established, set up and / or installed in or upon THE IMMOVABLE PROPERTIES and hereinafter referred to as : THE PLANT AND MACHINERY: for the sake of brevity;

AND WHEREAS the Lessor has advanced Rs.113.03 Crore (Rupees One hundred and thirteen crores three lakh only) and Bank of India has advanced Rs.35 Crore (Rupees Thirty five crores only) totalling to sum of Rs.148.03 Crores (Rupees One hundred and forty eight Crores three lacks only) to the Borrower as against which the Borrower against the security of the immovable and movable properties described in Schedule 'A', Schedule 'B' and Schedule 'C' hereunder.

AND WHEREAS the Lessor and Bank of India have a first charge on pari passu basis on the Borrower's immovable and movable properties described in Schedule 'A', Schedule 'B' and Schedule 'C' and Schedule 'M' here under.



कपड  
१९७१/२०१७  
२२/१९९४

The Lessee has paid excess amount of stamp duty on this Lease Agreement on the deposit of Rs.60 crore. The Lessee reserves rights to claim refund of any excess amount paid by it towards stamp and registration charges of this agreement to their account. Lessor/Borrower have / will not make any claim on such amount. Claim of refund any such amount may be refunded to the Lessee herein.

IN WITNESS WHEREOF THE PARTIES HERETO HAVE SIGNED THIS AGREEMENT ON THE DATE DAY AND THE YEAR HEREIN ABOVE MENTIONED.

A) AUTHORISED OFFICER under SARFAESI ACT 2002

(Lessor)  
Shri. Mansing Bhimrao Patil  
The Sangli District Central Co-Operative Bank Ltd.

*M. B. Patil*  
**M. B. PATIL**  
Authorised Officer,  
Vasantdada Shetkari Sah. Sakhar  
Karkhans Ltd., Sangli



(Lessee)  
Ms. Priti Premji Ruparel (Director)

B) SHRI DUTT INDIA PVT LTD.

SHRI DUTT INDIA PRIVATE LIMITED  
*Priti Ruparel*  
AUTHORISED SIGNATORY



(Borrower)  
Shri. Vishal Prakashrao Patil  
(Chairman)

C) Vasantdada Shetkari Sahakari Sakhar Karkhana Limited

*Vishal Patil*  
**Vishal Prakashrao Patil**  
Chairman  
Vasantdada Shetkari Sahkari  
Sakhar Karkhana Ltd. SANGLI.



Shri. Sanjay Sadashiv Patil  
(Managing Director)

*Sanjay Patil*  
Managing Director  
Vasantdada S.S.S.K.Ltd., Sangli.



Witness

- 1) *Sahebrao Narayan Sawant*  
Age-62 years, Sitaranagar  
Dr Ambedkar Rd. Sangli
- 2) *VIKAS V. SHAH.*  
Age-39, Arcadia,  
195- Nariman Point  
Mumbai- 400021

*Sahebrao Sawant*  
*Vikas V. Shah*  
JOINT REGISTRAR  
Joint Registrar  
Mumbai-3 (Mumbai)



Tuesday, July 04, 2017  
7:45 PM

पावती

Original/Duplicate

नोंदणी क्र.: 39M

Regn.: 39M

पावती क्र.: 2131 दिनांक: 04/07/2017

गावाचे नाव: सांगली

दस्तऐवजाचा अनुक्रमांक: मरज3-1971-2017

दस्तऐवजाचा प्रकार: भाडेपट्टा

सादर करणाऱ्याचे नाव: मालक- सांगली जिल्हा मध्यवर्ती सहकारी बँक लि. सांगली तर्फे प्राधिकृत अधिकारी श्री मानसिंग भिमराव पाटील --

नोंदणी फी	रु. 30000.00
दस्त हाताळणी फी	रु. 3840.00
डाटा एन्ट्री	रु. 20.00
पृष्ठांची संख्या: 192	

एकूण: रु. 33860.00

वाजार मुल्य: रु. 1325352000 /-

मोवदला रु. 0/-

भरलेले मुद्रांक शुल्क: रु. 357000000/-

1) देयकाचा प्रकार: eChallan रक्कम: रु. 30000/-

डीडी/धनादेश/पे ऑर्डर क्रमांक: MH003137548201718E दिनांक: 04/07/2017

बँकेचे नाव व पत्ता:

2) देयकाचा प्रकार: By Cash रक्कम: रु. 3860/-

MRJ3  
प्र. सह. दुय्यम. संबंधका (वर्ग-२)  
सांगली-३, (कुपवाड)

Estd. 1956  
 0233-2310611 to 2310615  
 Fax 0233-2310619  
 Email - vasantdada\_sugar@yahoo.in  
 Email - info@vasantdadasugar.com  
 vasantdadapurchase@gmail.com  
 www.vasantdadasugar.com



वसंतदादा शेतकरी सहकारी साखर  
 कारखाना लि; सांगली.

माधवनगर रोड, सांगली - ४१६ ४१६ जि. सांगली (महाराष्ट्र)  
 Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd; SANGLI.  
 Madhavnagar Road, SANGLI 416 416 Dist. Sangli (Maharashtra)

Ref No./MD/ 117 /2020-21

Date- 18/02/2021

To,  
 The Member Secretary  
 Maharashtra Pollution Control Board,  
 Kalpataru Point, 2<sup>nd</sup> & 3<sup>rd</sup> Floor,  
 Opp Cine Planet Cinema,  
 Near Sion Circle, Sion East,  
 Mumbai. 400022.



**Subject** - Change in Operator name on Consent No. 000009238 Cr- 2011000269  
 Dt. 05/11/2020.

Dear Sir,

We had leased our Distillery to M/s Shri Dutt India Pvt. Ltd for a period of ten years. The said lease agreement is cancelled by both the parties mutually. A resolution to that effect has been passed by our Hon. Board Of Directors at Meeting no. 5 dt. 14/7/2020 no. 2 accordingly we have taken over the distillery unit and leased it to M/s Swapnapurti Sugar Ltd for 10 years from 14/7/2020 as per resolution no. 3 held in meeting no. 6 of our hon. Board Of Directors.

M/s Swapnapurti Sugar Ltd is a Registered Ltd Company Under Companies Act. 1956. The office of the said company is situated at plot no. 8-82 shivaji housing society, Madhavnagar road Sangli - 416416. We are enclosed herewith the application of the company, Registration Certificate, list of boards of directors lease agreement etc.

Therefore we request you to kindly make the change in above consent for new operator M/s Swapnapurti sugar Ltd. and reissue the consent to us and note the new agreement of lease

Thanking you,

Yours Faithfully,

Managing Director

Encl. - Copy of Online Application.  
 Copy To - 1. Sub Regional Officers.  
 MPCB, Sangli.

RPR  
 -16  
 22/02/21.

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th  
 floor, Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E),  
 Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000092842/CR - 2011000172

Date: 04/11/2020

To,  
 Shri Dutt India Pvt. Ltd. (Operator of M/s. Vasantdada Shetkari Sahakari Sakhar  
 Karkhana Ltd).  
 173/156/167/188,A/P - Madhavnagar Road,  
 Miraj,Sangli.

**Sub: Renewal of 7500 TCD sugar unit. Under M.S.I RED Category**

**Ref: 1. Renewal of consent granted by the Board vide no. CAC/UAN NO.  
 MPCBCONSENT-0000076217/CR-2002001163 dtd. 26.02.2020.  
 2. Minutes of CAC Meeting dtd. 11.09.2020**

Your application No.MPCB-CONSENT-0000092842 Dated 30.06.2020

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to Renewal is granted upto: 31.07.2023**
- The capital investment of the industry is Rs.280.6229 Crs. (As per C.A Certificate submitted by industry).**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	28125	MT/M
2	Molasses	9000	MT/M
3	Bagasses	52217	MT/M
4	Pressmud	7800	MT/M

**The Cane crushing capacity of Sugar unit shall not exceed 7500 TCD**

- Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	750	As per Schedule -I	On land for irrigation
2.	Domestic effluent	40	As per Schedule - I	onland for gardening / irrigation

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler No. 1, 2 & 3	1	As per Schedule -II
2	Boiler No. 4 & 5	1	As per Schedule -II
3	Boiler No. 6, 7 & 8	1	As per Schedule -II

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	3013	MT/A	NA	Sale to Bricks Manufactures
2	ETP Sludge	10	MT/A	NA	Used as Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

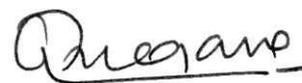
Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	2 MT/A	Recycle	Sale to authorizd recycler

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. This consent is issued as per the Consent Appraisal Committee meeting dated 11.09.2020.
12. To improve water economy, PP shall submit detail water budget along with proposal towards recycling of treated effluent to the maximum extent including excess condensate into the process to reduce fresh water consumption, within a period of 3 months with activity bar chart
13. As JVS of source emission are exceeding, PP shall submit adequacy report of Air pollution control systems with improvement plan for O & M within period of 2 months
14. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.

For and on behalf of the  
Maharashtra Pollution Control Board.



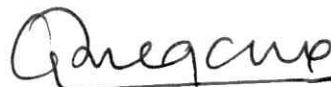
(Ashok Shingare IAS),  
Member Secretary

**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	1683737.00	TXN2006001834	30/06/2020	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli
  - They are directed to ensure the compliance of the consent conditions.
  - They are directed to forfeit the bank guarantee of Rs.5 Lakh & obtain top up BG of Rs. 15 Lakh from the industry
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have Provided Effluent Treatment Plant (ETP) of designed capacity of 1000.00 CMD consisting of Primary, Secondary, Tertiary for the treatment of 750.00 CMD industrial effluent**
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

<b>Sr. No.</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 <sup>o</sup> )	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

**C] The treated effluent 750.00 CMD shall be disposed on land for irrigation on 22.25 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**

**D] Trade effluent of 0.00 CMD generated from Co-gen shall be 100% recycle in process.**

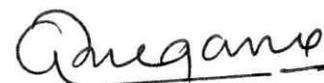
**E] CREP conditions for Sugar Factory**

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be reduced to 100 liters per tone of cane crushed.
- iii. Industry shall achieve zero discharge into in land surface water bodies.
- iv. 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.

**F] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.**

**G] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.**

**H] The unit shall optimize water use in industrial process & maintain records.**



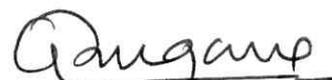
2) A] **As per your application, you have provided septic tank and soak pit for the treatment of 40.00 CMD sewage.**

B] **The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.**

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

C] **The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.**

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
- (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
- (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
- (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
- (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
- (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955?? and "Maharashtra Molasses Storage and Supply Regulation, 1965??.
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.
- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	250.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	800.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



*Aregano*

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO <sub>2</sub>
1	Boiler No. 1, 2 & 3	Venture Wet Scrubber	42	Bagasses	540 MT/Day	0.20	2160.00
2	Boiler No. 4 & 5	Venture Wet Scrubber	62	Bagasses	480 MT/Day	0.20	1920.00
3	Boiler No. 6, 7 & 8	Venture Wet Scrubber	72	Baggages	840 MT/Day	0.20	3360.00

- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	50 mg/Nm <sup>3</sup>
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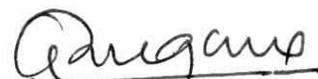
3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	1500000	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.07.2023	30.11.2023
2	C to R	500000	15 days/extended	industry shall not operate stand by Boilers (3 nos.) unless their Air Pollution Control Systems are upgraded to Wet scrubber/ ESP	31.07.2023	30.11.2023

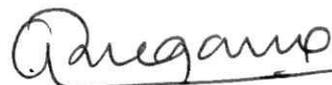
**BG Forfeiture History**

Srno.	Consent (C2E/C20/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	1000000	---	Towards compliance of Consent conditions & O & M of pollution control system.	500000	Exceedance of Source emission.

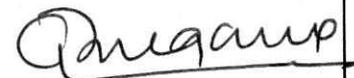
*Rangam*

**SCHEDULE-IV****General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.



- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.



- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

*Aneqamp*



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**MAHARASHTRA POLLUTION CONTROL BOARD**

**Phone :** 4010437/4020781/  
4037124/4035273  
**Fax :** 24044532/4024068 /4023516  
**Email :** cac-cell@mpcb.gov.in  
**Visit At :** <http://mpcb.gov.in>



Kalpateru Point, 3rd & 4th floor, Sion-Matunga  
Scheme Road No. 8, Opp. Cine Planet Cinema,  
Near Sion Circle, Sion (E),  
Mumbai - 400 022

No. MPCB/ UAN No. MPCB-CONSENT\_AMMENDMENT-0000006098 /CAC- 2107000048 Date: 15/07/2021

**AMENDMENT IN CONSENT**

**Subject** Amendment in Renewal of Consent for change in operator name.

- Ref.-**
1. Earlier Consent granted vide no. CAC-Cell/UAN No. MPCB-CONSENT-0000092881/CR-2011000269 dtd. 05.11.2020.
  2. Application for Amendment MPCB-CONSENT\_AMMENDMENT-0000006098.
  3. Minutes of CAC meeting dtd. 02.06.2021.

The Renewal of Consent granted under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and an Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016, is hereby amended as below:

**Shri Dutt India Pvt. Ltd.,**  
(Operator of Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd.),  
173/156/167/188, A/p. Madhavnagar Road, Sangli.

**Shall be read as**

**Swapnapurti Sugar Ltd.,**  
(Operator of Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd.),  
173/156/167/188, A/p. Madhavnagar Road, Sangli.

All other conditions of the consent referred at Sr. No 1 shall remain unchanged.

For and on behalf of the  
Maharashtra Pollution Control Board

  
(Ashok Shingare IAS)  
Member Secretary

To,  
Swapnapurti Sugar Ltd.,  
(Operator of Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd.),  
173/156/167/188, A/p. Madhavnagar Road, Sangli.

Copy to:

1. Regional Officer(Kolhapur)/ Sub-Regional Officer(Sangli), M.P.C. Board.- They are directed to insure compliance of above conditions.
2. Chief Accounts officer, M.P.C. Board, Mumbai.
3. CAC Cell, M.P.C. Board, Mumbai.

Self Attested

Signature :

Name : Mr. Prakash M Patil  
Designation : General Manager

Company Seal



**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
4th floor, Opp. Cine Planet  
Cinema, Near Sion Circle,  
Sion (E), Mumbai-400022

RED/L.S.I (R60)

Date: 05/11/2020

No:- Format1.0/CAC/UAN No.MPCB-  
CONSENT-0000092881/CR - 2011000269

To,  
Shri Dutt India Pvt. Ltd., (Operator of Vasantdada Shetkari Sahakari Sakhar  
Karkhana Ltd., Sangli.)  
173/156/167/188,A/p. - Madhavnagar Road, Sangli  
Miraj,Sangli.

**Sub: Renewal of consent for 45 KLPD Molasses base Distillery & Country  
Liquor-20000 Box/M, under RED Category.**

**Ref:** 1. Renewal of consent granted by the Board vide no. CAC/UAN No.  
MPCB-CONSENT-0000076902/CR-2001000190 dtd. 04.01.2020.  
2. Minutes of CAC Meeting dtd. 14.08.2020.

Your application No.MPCB-CONSENT-0000092881 Dated 06.06.2020

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution)  
Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and  
Authorization under Rule 6 of the Hazardous & Other Wastes (Management &  
Transboundary Movement) Rules 2016 is considered and the consent is hereby granted  
subject to the following terms and conditions and as detailed in the schedule I, II, III & IV  
annexed to this order:

1. The consent to renewal is granted for a period up to 31/08/2023
2. The capital investment of the project is Rs.17.5565 Crs. (As per C.A Certificate  
submitted by industry (Sugar unit - 280.10 Cr))
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Country Liquor	20000	Box/M
2	Rectified Spirit	1350	KL/M
3	Ethanol	2170	KL/M
4	CO2	525	KL/M

**Distillery Capacity shall not exceed (Molasses base) 45 KLPD.**

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	360	As per Schedule-I	Re-Boiler followed by Bio- Composting to achieve ZLD
2.	Domestic effluent	2	As per Schedule-I	On land for irrigation

Shri Dutt India Pvt. Ltd., (Operator of Vasantdada Shetkari Sahakari Sakhar Karkhana Ltd.,  
Sangli.)/CR/UAN No.MPCB-CONSENT-0000092881

Page 1 of 8

Self Attested

Signature :

Name : Mr. Prakash M Patil

Designation : General Manager

Company Seal



5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	Steam taken from Sugar Factory Boilers	1	As per Schedule -II

6. Non-Hazardous Wastes:

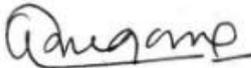
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Distillation Residues	0.9	MT/A	Composting	Used as manure

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
	NA				

- 8 The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- 9 This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- 10 This consent is issued pursuant to the decision of the Consent Appraisal Committee Meeting held on 14.08.2020.
- 11 Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
- 12 To improve water economy, PP shall submit detail water budget along with proposal towards recycling of treated effluent to the maximum extent including excess condensate into the process to reduce fresh water consumption, within a period of 3 months with activity bar chart.
- 13 The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok A. Shingare IAS),  
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	150000.00	TXN2006001835	30/06/2020	Online Payment
2	1500.00	TXN2008000878	13/08/2020	Online Payment

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purposes.

Self Attested

Signature : 

Name : Mr. Prakash M Patil

Designation : General Manager

Company Seal



**SCHEDULE-I**

**Terms & conditions for compliance of Water Pollution Control:**

**1. Conditions for Trade effluent:**

A) You have provided Effluent treatment plant with the design capacity of 360 CMD for trade effluent 360 CMD including Re-boiler followed by Bio-Composting on 7.5 acres land for achieving zero discharge. In no any spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.

**2. Conditions for Sewage/ Domestic effluent:**

- i. You have provided septic tank and soak pit (for sewage below 20 CMD).
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.
3. The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.
4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	700.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

5. Industry shall install online monitoring system as per the guidelines of CPCB and data to be transmitted to Board's server.
6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

*Prakash M Patil*

Self Attested

Signature : *Prakash M Patil*

Name : Mr. Prakash M Patil

Designation : General Manager

Company Seal



**SCHEDULE-II**

**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
0	Steam taken from Sugar Factory Boilers	0	0	0	0 --NA--

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
--------------------	---------------	------------------------

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules, 1986 and connected to MPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
8. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
9. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

*Signature*

Self Attested

Signature :

Name : Mr. Prakash M Patil

Designation : General Manager

Company Seal



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	500000	15 days/extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.08.2021	31.12.2021

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



*Prakash M Patil*

Self Attested

Signature :

*Prakash M Patil*

Name : Mr. Prakash M Patil

Designation : General Manager

Company Seal



**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

*Prakash M Patil*

Self Attested

Signature :

*Prakash M Patil*

Name : Mr. Prakash M Patil

Designation : General Manager

Company Seal



11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

*(Handwritten Signature)*

Self Attested

Signature : *(Handwritten Signature)*

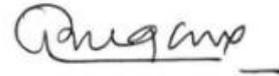
Name : Mr. Prakash M Patil

Designation : General Manager

Company Seal



25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



Self Attested

Signature : 

Name : Mr. Prakash M Patil

Designation : General Manager

Company Seal



## MAHARASHTRA POLLUTION CONTROL BOARD SUB REGIONAL OFFICE, SANGLI.

Tel. No. (0233) 2672032,  
2675932

Fax No. (0233) 2672032

E-mail:

srosangli@mpcb.gov.in



Udyog Bhavan,  
Behind Tata Petrol Pump,  
Vishrambag, Sangli - 416 415.

### Joint Inspection Report

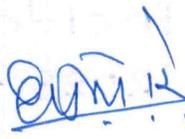
1. Name & Address of the Industry :- M/s. Shri Dutt India Pvt. Ltd.  
(Operator of M/s. Vasantdada
2. Ind. Category :- SSK Ltd) AIP. Madhavnagar  
Tal. Miraj, Dist. Sangli.  
E-mail :- office@shridutt.com  
Phone no. :- 9960545467
3. Date of visit :- 10-03-2023
4. Industry Representative :- Shri. Ghanshyam More
5. Visited by :- SRO / Field officer
6. Consent Status-Valid up to :- 31/07/2023
7. Production with capacity :- Sugar - 28150.0 MT/M
8. Raw material with quantity :- sugarcane
9. Water Consumption : Dom: 50.0 Ind: 800.0CMD
10. Effluent Generation : Dom: 40.0 Ind: 750.0CMD
11. WPC Status : DE: Septic tank/ Soak pit provided/Not provided  
: IE: Primary/Secondary/Tertiary Treatment/Not provided/NA
12. APC Status : As <sup>per consent</sup> below details.-

visited & investigated the complaint matter with respect to fish kill incidents occurred Krishna River as on 10/03/2023. The details are as under ---

- ① The sugar industry is in operation having total crushing is 1009011.63 MT & 141 days.

- ② Industry is having primary, sec. & tertiary ETP units for treatment of industrial effluent and trade effluent and all units are found in operations & treated effluent is being used for irrigations through sambarwadi - Rasulwadi irrigation scheme. However, substandard / untreated effluent from leakages of effluent carrying pipe-line as well as overflow from the storage-well having pH-5 to 6 with pale yellow colour in finds its way into Karnal Road nalla which further finally flows into Krishna River, results into fish kill incidence.
- ③ As reported by the Env. Eng. of the industry the discharge of effluent has been noticed on 9th March 2023, night time to till morning of 10th March 2023. & now it has been rectified.
- ④ The JVS of effluent from natural drain at Karnal road, at Jakat naka drain, leakages near storage well and from storage well have been collected for analysis.

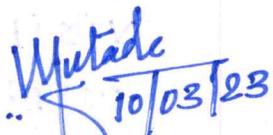
Instructions :- It has been clearly instructed to stop the discharge of any kind of effluent into nearby Krishna river through various nallas and also instruct to immediately rectified the leakages of effluent carrying line & report the compliance to the MPC Board.

  
10/3/23

[Shri. Ghanshyam More]  
ETP-Incharge

  
10/3

[Dr. Rohidas Mattar]  
F.O. SRO

  
10/03/23

[N.S. Awatade]  
SRO MPCB  
sangli.

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE, SANGLI.**

Tel. No. (0233) 2672032,  
2675932

Fax No. (0233) 2672032

E-mail:

erosangli@mpcb.gov.in



Udyog Bhavan,  
Behind Tata Petrol Pump,  
Vishrambag, Sangli - 416 415.

**Joint Inspection Report**

1. Name & Address of the Industry :- M/s. Swapnapurti Sugar Ltd.  
(Operator of Vasantdada SSK Ltd)
2. Ind. Category :- 173/156/167/188, Madhavnagar  
E-mail :- Road, sangli  
Phone no. :- RLSI  
swapnaprtisugar@hotmail.com
3. Date of visit :- 7775910053  
11/03/2023
4. Industry Representative :- shri. Mendhe shiriskumar
5. Visited by :- sRO/FO
6. Consent Status-Valid up to :- 31/08/2023
7. Production with capacity :- Molasses Base - 45 KLDD Dist.  
Cont. Liqor. 2000 Box/1M  
R.S - 1350 KLIM  
Ethanol - 2170 KLIM } Molasses R.M.  
CO<sub>2</sub> - 255 KLIM }
9. Water Consumption : Dom: 2.50 Ind: 700.0 CMD
10. Effluent Generation : Dom: 2.0 Ind: 360.0 CMD
11. WPC Status : DE: Septic tank/ Soak pit provided/Not provided  
: IE: Primary/Secondary/Tertiary Treatment/Not provided/NA
12. APC Status : 12 TPH Bagasse fire boiler with MDC.  
28.0 mtr stack.

visited the industry in connection with fish kill incidence in Krishna River occurred on 10/03/2023. During visit following points are noted - - -

① The distillery unit is not found in operation

The industry has taken trial runs of new 12 TPH boiler from 22/02/2023 to 5/03/2023 & produced 309,115 Lit (BULK) Rectified spirit

- ② Industry is having 05 day one no and 30 days (1 NO) spentwash storage lagawn
- ③ The spentwash generated about 21.0 Lac lit is stored in 5 days & 30 days lagawns which is presently <sup>not</sup> used for making bio-composting as the composting process was yet not taken in operations.
- ④ During the trial runs the spentwash carryng RCC pipeline from plant to 5 days was ruptured & leakages of spentwash find its way into nearby effluent storage lagawns of M/s. Shri Dutt India Pvt. Ltd. resulting into deterioration of quality of sugar effluent & change in colour <sup>to</sup> pale yellow & the same effluent which is disposed by M/s. Shri Dutt India Pvt. Ltd alongwith there sug contaminated sugar effluent into Krishna River through natural nalla, causing fish kill, now leakages are rectified.
- ⑤ Industry has modified & installed new bagasse fire boiler having capacity 12TPH with Dwt collector as APC system and 28.0 mts height of stack.

Note:- Instructed to rectify all the spentwas leakages within as well as outside the premises of industry immediately & submit compliance report to MPCB Board.

  
[Shri. Mendhe S.]  
Plant-incharge

  
[Dr. R. Matkar]  
FO SRO  
Sangli

  
[N.S. Awatade]  
SRO MPCB  
Sangli  
11/03/23.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
2660448  
Fax No. (0231) 2652952  
E-mail:  
rokolhapur@mpcb.gov.in



"Your Service is Our Duty"

Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
Website <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/PD/ 2303100023

Date: 10/03/2023

To,  
M/s. Shri Dutt India Pvt. Ltd.  
(Operator of M/s. Vasantdada SSK Ltd.)  
A/p-Madhavnagar,  
Tal. Miraj, Dist. Sangli.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2016 as amended.

Ref: 1. Complaint received from citizens as well as news published on electronic media regarding fish kill incidence at Krishna River Ankali Bridge dtd. 10.03.2023.  
2. Visit of Board Officials on 10.03.2023.  
3. Proposal submitted by SRO Sangli.

**WHEREAS**, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2016 as amended

**AND WHEREAS**, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

**AND WHEREAS**, The Board Officials has visited your unit on 10.03.2023 regarding investigation of the fish kill incidence as per reference no. (1) and observed following non compliances.

1. You have failed to operate & maintain the Effluent Treatment Plant round the clock. Thereby causing leakage of effluent carrying pipe line and also overflow from the storage well. The untreated effluent find its way to Karnal Road Nalla which further meets to Krishna River resulting into fish killing incidence in Krishna River.
2. You have failed to provide full-fledged leakage proof pipeline with safety & preventive measures as it was noticed that ETP pipeline leakage and untreated/partial treated pale yellow coloured effluent having pH 5 to 6 (by pH paper) is being observed discharging outside the factory premises. Thereby causing violation of consent conditions.
3. You have not operating existing Effluent Treatment Plant scientifically.
4. You have not provided Environmental, Health & Safety precautions to prevent the environmental issues, it may cause serious harm to Environment & to human being also.
5. You have discharged treated/partially treated effluent on 9<sup>th</sup> March 2023, night time to 10<sup>th</sup> March 2023 morning. This shows your negligent attitude towards Environment.

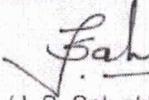
**AND WHEREAS**, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

**NOW THEREFORE**, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities)

- I) Why your industry shall not be closed down forthwith?
- II) Why competent authorities shall not be instructed to disconnect your water/electricity supply due to the above fish killing incidence?

You are directed to file your reply to these directions if any immediately from the receipt of this notice, and to remain present for Personal Hearing on Monday, 13.03.2023 at 3.30 PM at Regional Office, Maharashtra Pollution Control Board, Udayog Bhavan, Kolhapur along with all relevant documents failing which Board shall consider issuance of appropriate final directions as may be deemed fit in your case, which may please be noted.

**FOR AND ON BEHALF OF THE BOARD**

  
 (J. S. Salunkhe) 10.03.23  
 Regional Officer,  
 M.P.C. Board, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) MPCB, Mumbai.
- 3) Joint Director (Air) MPCB, Mumbai.
- 4) SLO, MPCB, Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Sangli

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly within stipulated period.



**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
2660448  
Fax No. (0231) 2652952.  
E-mail:  
rokolhapur@yahoo.com



"Your Service is Our Duty"

Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/CD/ FTS-0015

Date: 13 /03/ 2023.

To,  
M/s. Shri Dutt India Pvt. Ltd.,  
(Operator of M/s. Vasantdada SSK Ltd.,)  
A/p. Madhavnagar, Tal. Miraj,  
Dist. Sangli.

**Sub: Closure Direction u/s 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules, 2008 as amended.**

- Ref: 1. Fish kill incident at Krishna River dated 10.03.2023.  
as well as News Published on Electronic media.  
2. Visit of the MPCB Officials on 10.03.2023.  
3. Proposed Directions issued by the MPC Board dated 10.03.2023.  
4. Personal Hearing conducted on 13.03.2023.

**WHEREAS** you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2016 as amended.

**AND WHEREAS** it was obligatory on your part to obtain valid consent from the MPC Board and to provide and operate adequate and scientific water and air pollution control devices continuously, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

**AND WHEREAS**, this office has issued Proposed Directions dated 10.03.2023 and issued and conducted Personal Hearing on 13.03.2023 based on the non-compliances observed during the visit of MPCB Officials dated 10.03.2023. Following are the non compliances agreed by you during the Personal Hearing.

1. You have failed to operate and maintain the Effluent Treatment Plant scientifically round the clock.
2. You have failed to treat all generated sugar effluent as per consent condition and disposing untreated sugar effluent with distillery effluent, stored in kutchha lagoon which into Krishna river through natural nalla. You have failed to comply conditions imposed in consent and CREP conditions with CPCB norms and guidelines issued from time to time.
3. You have failed to provide full fledged leakage proof pipeline with safety and preventive measures. During the visit it was noticed that untreated sugar effluent (5 to 6 by pH paper) with leaked spent wash discharged in to Krishna river through natural nalla and resulting in to fish mortality causing grave injury to the Environment.
4. During visit it was observed that untreated effluent from the sugar factory with Distillery effluent was stored into Kutchha lagoon and finally disposed on 9<sup>th</sup> March 2023 & 10<sup>th</sup> March, 2023 into Krishna River through natural nalla and thereby violating the consent conditions and shows your negligent attitude towards Environment protection

*(Signature)*

5. You have failed to provide Environment, Health and Safety precautions to prevent the environmental issues which may cause serious harmful effects to the surrounding Environment.

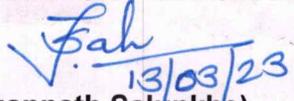
**AND WHEREAS**, considering the case of sudden incidence of fish kill due to attributed your industry effluent discharged into Krishna river. Due to this the chances of contamination of water there by finally causing pollution of river water could not be ruled out.

**AND WHEREAS** after examining the record of your case, reports and proposal of concerned officers of the Board & making necessary enquiries, I am satisfied that you are intentionally causing Environmental Pollution problems in the surrounding area and knowingly & willfully causing grave injury to the environment with aquatic life of Krishna river thereby violating various Environment enactments.

**NOW, THEREFORE** in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Jagannath Salunkhe, Regional Officer of the Maharashtra Pollution Control Board at Kolhapur hereby direct you to stop the manufacturing activity forthwith (within 72 hours) to avoid further damage to the surrounding environment and inform the same to this office immediately. The competent authorities are directed to disconnect the water/electricity supply to your unit immediately, which may please be noted.

It is issued with the approval of competent authority.

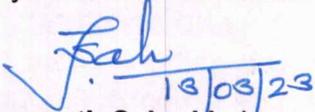
FOR AND ON BEHALF OF THE BOARD

  
13/03/23  
(Jagannath Salunkhe)  
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur.

**Copy for information & necessary action:**

1. Superintending Engineer, MSEDCL Ltd., Sangli.
  2. Executive Engineer, MSEDCL Ltd. Sangli, Madhavnagar, Dist. Sangli.
  3. Executive Engineer, Irrigation Department. Sangli, Dist. Sangli.
- They are directed to disconnect electricity supply / water supply of above cited industry / unit immediately till further orders, and report the action taken from your end at the earliest.

  
13/03/23  
(Jagannath Salunkhe)  
Regional Officer,

Maharashtra Pollution Control Board, Kolhapur

**Copy submitted for favour of information to:**

1. The Member Secretary, M.P.C. Board, Mumbai.
2. The Joint Director (APC), M.P.C. Board, Mumbai.
3. The Joint Director (WPC), M.P.C. Board, Mumbai.

**Copy for information:**

The Law Officer, M.P.C. Board, Mumbai.

**Copy to:**

Sub-Regional Officer, M.P.C. Board, Sangli - He is directed to serve the direction to the concern industry, concern M.S.E.D. Co. Ltd / Local authority & keep vigil & report the compliance accordingly on priority basis.



**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel No (0231) 2652952,  
 2660448  
 Fax No. (0231) 2652952  
 E-mail  
 rokolhapur@mpcb.gov.in



"Your Service is Our Duty"

Udyog Bhavan  
 Near Collector Office,  
 Kolhapur - 416 003  
 Website http://mpcb.mah.nic.in

No. MPCB/RO/KOP/PD/ 2303110001

Date: 11.03.2023

To,  
 M/s. Swapnapurti Sugar Ltd.  
 (Operator of M/s. Vasantdada SSK Ltd.)  
 Gat No. 173/156/167/188, A/p-Madhavnagar,  
 Tal. Miraj, Dist. Sangli.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2016 as amended.

Ref: 1. Consent granted by the Board.  
 2. Fish kill Incidence at Krishna River dtd. 10.03.2023. as well as news published on electronic media.  
 3. Visit of Board Officials on 11.03.2023.  
 4. Proposal submitted by SRO Sangli.

**WHEREAS**, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2016 as amended.

**AND WHEREAS**, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

**AND WHEREAS**, The Board Officials has visited your unit on 11.03.2023 regarding investigation of the fish kill incidence as per reference no. (1) and observed following non compliances

1. You have carried out trial run of your distillery unit form 22-02-2023 to 05-03-2023 and produced 309115 Lit (Bulk) Rectified Sprit without provision of appropriate Pollution Control systems and waste disposal arrangements.
2. You have failed to operate the bio-composting as the composting process for the generated spent wash (Approximately 21.0 Lac Ltr). The Composting arrangements were yet not taken in operations
3. During the trial runs the spentwash carrying RCC pipeline from plant to 5 days was ruptured and leakages of spentwash find its way into nearby effluent storage lagoons of M/s. Shri Dutta India Pvt. Ltd. Resulting into deterioration of quality of sugar effluent and change in colour to pale yellow and the same effluent which is disposed by M/s. Shri Dutta India Pvt. Ltd., alongwith there contaminated sugar effluent into Krishna river through natural nalla, causing fish kill.
4. You have yet not provided Online monitoring system to the composting Yard and Boiler.
5. You have not provided APCS to the Boiler of capacity 12.0 TPH and provided dust collector. Which is not as per CPCB Norms.
6. You have not provided Environmental, Health & Safety precautions to prevent the environmental issues, it may cause serious harm to Environment & to human being also.

7. M/s. Shri Dutta India Pvt. Ltd ( Sugar Unit) have discharged treated/partially treated effluent on 9<sup>th</sup> March 2023, night time to 10<sup>th</sup> March 2023 morning. This shows your negligent attitude towards Environment.
8. You have failed to comply the consent conditions imposed by the Board and CPCB Guidelines.

**AND WHEREAS**, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

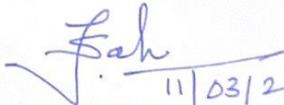
**NOW THEREFORE**, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

- I) Why your industry shall not be closed down forthwith?
- II) Why competent authorities shall not be instructed to disconnect your water/electricity supply due to the above fish killing incidence?

You are directed to file your reply to these directions if any immediately from the receipt of this notice, failing which Board shall consider issuance of appropriate final directions as may be deemed fit in your case, which may please be noted.

**BOARD**

**FOR AND ON BEHALF OF THE**

  
 11/03/2023  
 (J. S. Salunkhe)  
 Regional Officer,  
 M.P.C. Board, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M. P. C. Board, Sangli.

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly within stipulated period.



**91**  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
2660448  
Fax No. (0231) 2652952.  
E-mail:  
[rokolhapur@yahoo.com](mailto:rokolhapur@yahoo.com)



"Your Service is Our Duty"

Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/CD/

230312FTS0002

Date: 12 /03/ 2023.

To,  
M/s. Swapnapurti Sugar Ltd. (Distillery unit)  
(Operator of M/s. Vasantdada SSK Ltd.,)  
Gat No. 173 / 156 / 167 / 188, A/p. Madhavnagar, Tal. Miraj,  
Dist. Sangli.

**Sub: Closure Direction u/s 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules, 2008 as amended.**

- Ref:
1. Consent granted by M. P. C. Board.
  2. Fish kill incident at Krishna river dated 10.03.2023 as well as News Published on Electronic media.
  3. Visit of the MPCB Officials on 11.03.2023.
  4. Proposal submitted by SRO, MPCB, Sangli based on the non compliances observed during the inspection.
  5. Proposed Directions issued by the MPC Board dated 11.03.2023.

.....

**WHEREAS** you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2016 as amended.

**AND WHEREAS** it was obligatory on your part to obtain valid consent from the MPC Board and to provide and operate adequate and scientific water and air pollution control devices continuously, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

**AND WHEREAS**, proposal was received to this office based on the non-compliances observed during the visit of MPCB Officials. Thereafter, M.P.C. Board office has issued Proposed Directions as per above ref. no. (5) and following are the non compliances communicated to this office based on the visit dated 11.03.2023.

1. You have carried out trial run of your distillery plant/ unit from 22.02.2023 to 05.03.2023 and produced 309115 Ltrs (Bulk) Rectified Spirit without provision of appropriate pollution control systems and waste disposal arrangements.
2. You have failed to operate the Bio-composting plant which is for the generated spent wash (approx. 21 Lakhs Ltrs). The composting arrangement and full-fledged treatment were not taken in operation.
3. During the trial operation the spent wash carrying RCC pipeline from plant to 5 days storage was ruptured and leaked spent wash find its way into effluent storage lagoons of M/s. Shri Dutta India Pvt. Ltd. resulting in to deterioration of quality of sugar effluent and change in colour to pale yellow and the same effluent along with the contaminated sugar effluent further meets to Krishna river through natural nalla and causing fish kill incident.
4. You have failed to provide online monitoring system for the composting yard and Boiler.
5. You have failed to provide the scientific air pollution control arrangement (dust collector) for Boiler (12 TPH) which is not according to the CPCB norms.

:2: 

6. You have failed to operate and maintain bio composting plant and failed to utilize generated spent wash for composting process, vice versa you are disposing same spent wash into Kutcha lagoon, its further find its way to Krishna river through natural nalla on 09<sup>th</sup> & 10<sup>th</sup> March, 2023 and causing fish kill incident and thereby violating the consent conditions, CREP conditions and CPCB norms issued from time to time.
7. You have failed to comply conditions imposed in consent and CREP conditions with CPCB norms and guidelines issued from time to time.
8. You have failed to provide Environment, Health and Safety precautions to prevent the environmental issues which may cause serious harmful effects to the surrounding Environment.

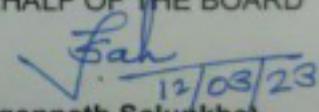
**AND WHEREAS**, considering the case of sudden incidence of fish kill due to attributed your industry effluent discharged into Krishna river thereby contaminating river Krishna and responsible for fish kill incident.

**AND WHEREAS** after examining the record of your case, reports and proposal of concerned officers of the Board & making necessary enquiries, I am satisfied that you are intentionally causing Environmental Pollution problems in the surrounding area and knowingly & willfully causing grave injury to the environment with aquatic life of Krishna river thereby violating various Environment enactments.

**NOW, THEREFORE** in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, Jagannath Salunkhe, Regional Officer of the Maharashtra Pollution Control Board at Kolhapur hereby direct you to stop the manufacturing activity forthwith (within 48 hours) to avoid further damage to the surrounding environment and inform the same to this office immediately. The competent authorities are directed to disconnect the water/electricity supply to your unit immediately, which may please be noted.

This is issued with the approval of competent Authority.

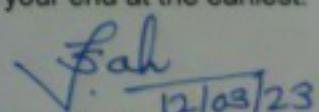
FOR AND ON BEHALF OF THE BOARD

  
 (Jagannath Salunkhe)  
 Regional Officer,

Maharashtra Pollution Control Board, Kolhapur.

**Copy for information & necessary action:**

1. Superintending Engineer, MSEDCL Ltd., Sangli.
  2. Executive Engineer, MSEDCL Ltd. Sangli, Madhavnagar, Dist. Sangli.
  3. Executive Engineer, Irrigation Department. Sangli, Dist. Sangli.
- They are directed to disconnect electricity supply / water supply of above cited industry / unit immediately till further orders, and report the action taken from your end at the earliest.

  
 (Jagannath Salunkhe)  
 Regional Officer,

Maharashtra Pollution Control Board, Kolhapur

**Copy submitted for favour of information to:**

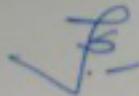
1. The Member Secretary, M.P.C. Board, Mumbai.
2. The Joint Director (APC), M.P.C. Board, Mumbai.
3. The Joint Director (WPC), M.P.C. Board, Mumbai.

**Copy for information:**

The Law Officer, M.P.C. Board, Mumbai.

**Copy to:**

Sub-Regional Officer, M.P.C. Board, Kolhapur. - He is directed to serve the direction to the concern industry, concern M.S.E.D. Co. Ltd / Local authority & keep vigil & report the compliance accordingly on priority basis.



**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, KOLHAPUR.**

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rokolhapur@mpcb.gov.in



Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
Website: <http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/PD/2303100024

Date: 10/03/2023

To,  
The Sangli, Miraj and Kupwad City  
Municipal Corporation  
Sangli, Tal. Miraj, Dist. Sangli.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2016 as amended.

- Ref:
1. Complaint received from citizens as well as news published on electronic media regarding fish kill incidence in Krishna River at Ankali Bridge dtd. 10.03.2023.
  2. Various Directions issued by the Board time to time.
  3. Visit of Board Officials on 10.03.2023.
  4. Proposal submitted by SRO Sangli.

**WHEREAS**, it was obligatory on your part to obtain valid consent/ Authorization and to provide full-fledged effluent treatment plant & proper disposal arrangements for effluent & MSW generated from the local body & to operate the same round the clock so as to meet the standards prescribed by the Board and to obtain consent under the Water (Prevention & Control of Pollution) Act, 1974 & under the Air (Prevention & Control of Pollution) Act, 1981.

**AND WHEREAS**, the Maharashtra Pollution Control Board has issued various Directions from time to time to your Corporation vide above ref. no. 2 and directed to implement measures for the treatment and disposal of domestic effluent generated through your local body and stopping the untreated effluent mixed into Krishna River through various nallas.

**AND WHEREAS**, the Board Officials visited various nallas on dtd. 10.03.2023 and observed following non-compliances.

1. You are discharging untreated domestic effluent into Krishna River through Sheri Nalla & Sangliwadi Nalla.
2. You have failed to provide Sewage Treatment Plant (STP) for Sangliwadi Nalla & Sheri Nalla which results into discharge of sewage directly into the Krishna River without any treatment. Which is causing the health issues of citizens depending on water supply schemes and also impact on aquatic animals down stream of nallas.
3. You have installed 04 electric pumps on Sheri Nalla for lifting of untreated domestic effluent to Village Dhulgaon irrigation scheme for further treatment but 02 nos of pumps were observed in non-operational condition due to which the untreated effluent found overflowing into Krishna River with foaming & septic smell having blackish colour domestic effluent.
4. You have failed to comply with the conditions of warning notice, show cause notice, proposed directions issued by the Board time to time.
5. And also failed to submit time bound action plan for 100% treatment of the generated sewage and achieving effluent discharge standards.

6. You have also failed to earmarked and amount of Rs. 3.6 lacs per day towards the cost of remediation/pollution control by keeping the said amount in a separate account to be operated by the Municipal Commissioner for remediation/pollution control in consultation with the Board.
7. You have also failed to comply with the directions of Hon'ble NGT's orders issued time to time in the various applications.

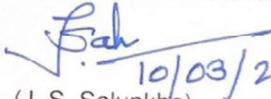
**AND WHEREAS**, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you have failed to comply with various Direction issued by the Board from time to time which shows your negligent attitude towards the control of pollution problems which are causing Environmental Pollution in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

**NOW THEREFORE**, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include legal, closure, prohibition or regulation of your activities including filing of prosecution).

- i) Why further legal action shall not be initiate against you?
- ii) Why Prosecution shall not be filled against you?

You are directed to file your objection/reply to these proposed directions if any, within a period of 7 days from the receipt of this notice, failing which further stringent legal actions may be initiated in the matter, please note.

**FOR AND ON BEHALF OF THE BOARD**

  
 10/03/23  
 (J. S. Salunkhe)  
 Regional Officer,  
 M.P.C. Board, Kolhapur

Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Water Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M. P. C. Board, Sangli.

- He is directed to keep vigil on the Local Body and the compliance made time to time after issuance of these directions.



सहाय्यक आयुक्त मत्स्यव्यवसाय (तांत्रिक)  
सांगली यांचे कार्यालय मध्यवर्ती प्रशासकिय इमारत, पहिला मजला, कक्ष क्र.१०८, विजयनगर  
सांगली-मिरज रोड, सांगली-४१६ ४१५.

दूरध्वनी क्रमांक/फॅक्स क्र.-०२३३/२६०००३१

Email-acf.sangli@maharashtra.gov.in

जा.क्र.सआमतांसां/ तां/ ४०२ /२०२३

दिनांक-११/०३/२०२३

प्रति,  
मा. उप प्रादेशिक अधिकारी,  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ, सांगली.

**विषय :- कृष्णा नदीमधील मासे मरतुकीबाबत.**



महोदय,

उपरोक्त विषयास अनुसरून विदीत करण्यात येते कि, कृष्णा नदीतील मासे मरतुकीसंदर्भात या कार्यालयातील प्रतिनिधी यांनी दिनांक-१०/०३/२०२३ रोजी अंकली पुलाचे खालील कृष्णा नदीच्या घाटावर मासे मरतुकीबाबत आपल्या कार्यालयातील श्री. नवनाथ अबताडे, उपप्रादेशिक अधिकारी व डॉ. रोहिदास मातकर, क्षेत्र अधिकारी, यांचे समवेत स्थळभेट दिली. स्थळ भेटीवेळी लहान मोठ्या आकाराचे वायडी, तांबर, पोटीळ, कानस, शेंगट, रोहू कटला, आरळ इत्यादी मरतुक झालेले मासे नदीच्या काठाला आढळून आले. मृत माशाची प्राथमिक तपासणी केली असता माशांच्या अंगावर लालसर डाग आढळून आले व कोणत्याही प्रकारचे, परजिवी आढळून आले नाहीत तसेच माशांच्या कल्यांमध्ये कोणत्याही प्रकारचे कृमी अथवा परजिवी आढळून आले नाहीत.

दिनांक-११/०३/२०२३ रोजी कार्यालयातील सहाय्यक मत्स्यव्यवसाय विकास अधिकारी यांनी हरीपुर मच्छिमारी सहकारी संस्था मर्या. हरीपुर या संस्थेच्या संचालक व इतर सभासदांसह अंकली पुलाच्या पुर्वस कृष्णा नदीच्या घाटावर स्थळभेट दिली. या भेटी दरम्यान सुखवाडी या भागापासून दोन दिवसापासून नदीपात्रातील मासे मृत होत असल्याचे उपस्थितांनी सांगितले. सदर ठिकाणी मृत माशाची तपासणी केली असता माशांच्या अंगावर प्रकारचे व्रण अथवा डाग, परजिवी आढळून आले नाहीत तसेच माशांच्या कल्यांमध्ये कोणत्याही प्रकारचे कृमी अथवा परजिवी आढळून आले नाहीत. पाण्यातील तापमानातील बदल अचानक झाल्यास ऑक्सीजनचे प्रमाण कमी होऊन माशांची मरतुक होऊ शकते. सदर तापमानातील बदल, पाण्यात कांही मिसळले गेल्यास (उदा. सांडपाणी, प्रदुषित पाणी, रसायन मिश्रीत पाणी इ.) होऊ शकतो.

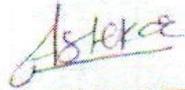
संबंधित संस्थेच्या मच्छिमारांशी यांचेशी चर्चा केली असता परीसरात असलेल्या कारखान्यानी सांडपाणी नदीत सोडल्यामुळे कृष्णा नदीतील माशाची मरतुक झाली असल्याचे समजते. वारंवार मिसळणा-या सांडपाणीमुळे मोठ्या प्रमाणात माशाची मरतुक होत असल्याने नदीतील जैवसुष्टीला धोका निर्माण होऊ शकतो. व वेगवेगळ्या माशांच्या प्रजाती नष्ट होऊ शकतात त्यामुळे मच्छिमारांच्या उपजिविकेचा प्रश्न निर्माण होत आहे तरी याबाबत आपले विभागामार्फत संबंधित कारखान्यावर कृष्णा नदीतील पाणी प्रदुषणास प्रतिबंध करण्याच्या दृष्टीने कारवाई होणे आवश्यक आहे असे वाटते. सदर केलेले पंचनामे पुढील उचित कार्यवाहीस्तव आपणांकडे यासोबत सादर करण्यात येत आहे.

कृष्णा नदीतील पाणी प्रदूषणास प्रतिबंध करण्याची कार्यवाही तातडीने होणे आवश्यक वाटते. तरी कृपया वरीलप्रमाणे पुढील उचित कार्यवाहीस्तव सादर करण्यात येत आहे.

सहपत्र-घटनास्थळ पंचनामा व छायाचित्रे

स्थळप्रत स.आ.म.यानसकडून अनुमोदीत

आपला

  
सहाय्यक आयुक्त मत्स्यव्यवसाय(तां),  
सांगली.

प्रत माहितीस्तव व कार्यवाहीस्तव सविनय सादर-

- १) मा. जिल्हाधिकारी तथा जिल्हा दंडाधिकारी, सांगली
- २) मा. आयुक्त मत्स्यव्यवसाय महाराष्ट्र राज्य, मुंबई
- ३) मा. प्रादेशिक उपायुक्त मत्स्यव्यवसाय पुणे विभाग पुणे

स्थळ - कृष्णा नदी सांगली शहराजवळ अंकली पुलाच्या पूर्वेस  
वेळ - दुपारी 1:45

आज दि. 11/03/2023 रोजी कृष्णा नदीचे मासे मेमरबुक होत असल्याने सहाय्यक आयुक्त सत्य. (ता.) सांगली या कार्यावघ्यातील स.म.वि.अ यांनी कृष्णा नदी सांगली शहराजवळ अंकली पुलाच्या पूर्वेस कृष्णा नदीची पाहणी केली.

प्रथम पाहणी झाली मासे मत्तुक मोठ्या प्रमाणात झाल्याचे अवभावन आले. स्थळ भेटीच्या ठिकाणी सुखवाडी मागापासून दोन दिवसांपासून नदीपात्रातील मासे मृत होत असल्याचे उपस्थितांनी सांगितले.

दोन दिवसांपासून मासे मृत झाले असल्याचे मासेगंज्या मृत अवस्थेवरून व दुर्गंधीवरून दिसून येते. आज दि. 11/03/23 रोजी पाह्याचा रंग सामान्य दिसून येत होता.

मृत मासळीची पाहणी केली असता वैशिमडा, कटला, रोह, मृगाल, केवस, मारव, तांबर, काजस, इत्यादी लहान मोठे आकारचे मासे दिसून आले.

स्थळ भेटीवेळी हरिपूर सत्यव्यवसाय सहकारी संस्था म्हाठिवेपूर या संस्थेचे संचालक व इतर सभासद उपस्थित होते.

स्थळ भेटीचे वरील मागात भौद्योगिक कारखाने आहेत. साखर कारखाने व इतर भौद्योगिक कारखान्यांचे सोडपाणी मुख्यत्वेकरून राजारामबापू सह. साखर कारखाना, सर्वोदय सह. साखर कारखाना व वसंतदादा पाटील सहकारी - साखर कारखाना इत्यादी कारखान्यांचे सोडपाणी कृष्णा नदीपात्रात मिळवून असल्याचे उपस्थितांनी सांगितले.

सदर पंचनामा आज दि. 11/03/2023 रोजी कृष्णा नदी सांगली शहराजवळ अंकली पुलाच्या पूर्वेस दुपारी 1:45 वाजता सुरू करून दुपारी 2:20 वाजता (35 मिनीट) संपविल्यात आला.

पंच 1) श्री. प्रभाकर महादेव काटकर (संचालक) :- 98442 88154 71272

पंच 2) श्री. रविंद्र हरिभाऊ बिंदे (संचालक) :- RNS

समझ 3) श्री. संजय शैरगाप्या पाभेकर (संचालक) :- 98442 88154

समझ 4) श्री. बाळासाहेब शंकर खैरमोडे (भाष्यकार) :- 98442 88154

समझ 5) शक्तिश तुकाराम खाडे, स.म.वि.अ. (सहाय्यकारी लघु कोल्हापुर) :- 98442 88154

Abhik  
11/03/23

श्रीमती. अमिता दीपक कोळकर  
सहा. सत्यव्यवसाय विकास अधिकारी.

Annexure-9

**Photograph-1:** Lift irrigation sump of sugar industry, from which discharge of effluent stream into natural drain occurred.



**Photograph-2:** Old unlined lagoon-1 of sugar industry, presently dismantling in progress.



**Photograph-3:** Old unlined lagoon-3 of sugar industry, presently dismantling in progress.



**Photograph-4:** 15 days treated effluent storage lagoon (HDPE lined) of sugar industry, in which the raw spent wash from distillery industry has flown.



16° 52' 57.30945" N 74° 35' 15.61296" E  
29 May 2023 13:32:33

**Photograph-5: Raw spent wash conveyance pipeline (RCC) of distillery industry, where rupture occurred.**



16° 52' 59.45488" N 74° 35' 17.73123" E  
Unnamed Road  
Chavan Colony  
Sangli Miraj Kupwad  
Pune Division  
Maharashtra  
29 May 2023 13:54:13

**Photograph-6: Old unlined spent wash lagoon-1 of distillery industry.**



16° 52' 59.11587" N 74° 35' 18.24873" E  
29 May 2023 13:55:44

**Photograph-7: Old unlined spent wash lagoon-2 of distillery industry.**



16° 52' 58.84882" N 74° 35' 18.415" E  
29 May 2023 13:56:38

**Photograph-8: 7.5 acre lined bio-compost yard of distillery industry.**



**Photograph-9: Biological treatment unit of ETP of sugar industry.**



**Photograph-10: Dilution chamber at final outlet of ETP of sugar industry.**



**Photograph-11: Untreated domestic sewage at sherin nalah pumping station.**



**Photograph-12: Discharge of untreated domestic sewage into Krishna River from sherin nalah.**